

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
OA 28/2024 (SZ)

IN THE MATTER OF:

Balasubramanyam

... .. APPLICANT

VERSUS

The Chief Secretary to Government
of Karnataka and Ors

...RESPONDENTS

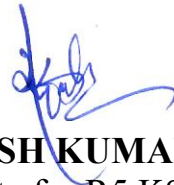
Previous D.o.H: 19.03.2026

Next D.o.H: 17.06.2026

I N D E X

S. NO.	PARTICULARS	PAGES
1.	Covering Letter dated 17.12.2025 of Resondent no. 5 KSPCB in support of the Joint Committee Report	A – C
2.	Joint Committee Report	1 – 14
3.	<u>ANNEXURE: 1</u> Hon'ble NGT Order dated 24.01.2022	15 – 16
4.	<u>ANNEXURE: 2</u> List of Industries Representatives attended meeting on 22.05.2023 at 3:30 pm	17 – 20
5.	<u>ANNEXURE: 3</u> Harohalli Industries Association Letter dated 23.05.2023 addressing respondent KSPCB	21
6.	<u>ANNEXURE: 4</u> Environment Clearance Compliance Bi-Annual Reports of the following Industries: 1) M/s AO Smith 2) M/s Enano Incintech 3) M/s Anthem Biosciences Ltd 4) M/s Leonsmith Technologies 5) M/s Dairy Classic Ice Creams Pvt Ltd 6) M/s Parsons Nutritionals Pvt Ltd 7) M/s Orchid Laminators P Ltd 8) M/s KH Enterprises 9) M/s Panchmukhi Pharma Chem	22 – 72

7.	<u>ANNEXURE: 5</u> KIADB letter dated 11.12.2025 addressing respondent KSPCB	73 – 74
8.	<u>ANNEXURE: 6</u> 10 MLD Tertiary Treatment Plant near Bidodi at Byramangala Lake	75 – 79
9.	<u>ANNEXURE: 7</u> KIADB letter dated 01.02.2025 with BMRC letter dated 27.01.2025 seeking allotment of land for Compensatory Plantation	80 – 89
10.	<u>ANNEXURE: 8</u> List of Companies registration certificates on existing borewells, along with the list of companies permitted to withdraw from Borewells below 25 cum NOC as well as those permitted withdrawal above 25 cum NOC	91 – 93



MUKESH KUMAR
Advocate for R5 KSPCB
Lex Regula LLP
Email: LexRegula@gmail.com
Mobile: +91-9211059000

Place: New Delhi
eFiled on: 13.06.2026

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ - ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ

ಪರಿಸರ ಭವನ, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಹತ್ತಿರ,

ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ,

ರಾಮನಗರ-562159

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ (ರಾಮನಗರ)



REGIONAL OFFICE - BANGALORE SOUTH DISTRICT

Parisara Bhavana, Near DC Office,

Bangalore-Mysore Road, Ramanagara - 562159

Bangalore South District (Ramanagara)

Email : ramnagar@kspcb.gov.in

No.KSPCB/RO-RMN/2024-25/ 644

Date: 17-12-2025

To

The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, No.49, Church Street
Bengaluru-560001.

Sir,

Kind Attention: Law Officer

Sub: Furnishing the detailed response as directed by the Hon'ble National Green Tribunal (pb) in OA No.401 of 2021 in the matter of Balasubramanyam versus State of Karnataka relating to the environmental pollution in Harohalli Industrial Area-reg.

Ref: 1. Order dated 13.03.2025, 13.08.2025 & 15.10.2025

2. Board office Memorandum No.PCB/03/NGT-LA-2022/525 dated 04.05.2023

3. This office letter /reply forwarded by this office vide No.KSPCB/RO-RMN/NGT-401/2021/2022-23/61 dated 25.05.2023.

4. Board office letter No.KSPCB/03/NGT-LEH/2022/2956 dated 17.10.2025

Please find herewith enclosed the detailed response as directed by Hon'ble National Green Tribunal (pb) in OA No.401 of 2021 (New No.OA No.28/2024) filed by Balasubramanyam versus State of Karnataka relating to the environmental pollution in Harohalli Industrial Area.

This is for your kind information and further needful.

Yours faithfully

Environmental Officer

(Ramanagara)

Bengaluru South District

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559
 ಈಮೇಲ್ / Email : contact@kspcb.gov.in
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112
 080-25589113, 25589114



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. KSPCB/03/NGT-LEH/2022/2956 01C

DATE 17 OCT 2025

To,
 Environmental Officer,
 Karnataka State Pollution Control Board,
 Ramanagara.

ರಮಾನಗರ

Sir,

Sub: O.A.No. 28/2024 (old no. 401/2021) filed by Balasubramanyam
 V/s State of Karnataka and others.

Ref: order dated 13.03.2025, 13.08.2025 and 15.10.2025

Adverting to the above-mentioned subject, it is brought to your kind notice that, Sri. Balasubramanyam filed an Original Application against the State Government and others regarding the cause of air and water pollution operating in Harohalli Industrial Area, unauthorizedly using the groundwater, thereby lowering the water table and discharging of untreated wastewater before the Hon'ble NGT.

The Hon'ble NGT, by its order dated 24.01.2022, constituted the Joint Committee and directed it to submit the factual and action taken report within one month. Accordingly, the Joint Committee was constituted and a report dated 27-09-2022 was submitted before the Tribunal. The Hon'ble NGT was pleased to pass an order dated 13-03-2023. The relevant portion of the order is reiterated as follows:

"6. Report has been filed by KSPCB vide Email dated 10-03-2023. We have gone through the report and we find that KSPCB has not filed its response with respect to the recommendations made by the Joint Committee and the KSPCB is directed to file a details response in respect to the same with all relevant particulars regarding compliance with EC/ Consent Conditions, groundwater utilisation and recharge, plantation and greenbelt development, etc."

Reply is not filed by yourselves even after sending repeated reminders. However, the Hon'ble NGT has directed KSPCB to file the report within three weeks from 15-10-2025 and the matter is posted to 22-12-2025. If the reply is not filed, it will be seriously viewed by the Hon'ble Tribunal. Hence, you are hereby called upon to comply with the order of the Hon'ble NGT, failing which this section is not responsible for the same.

Yours faithfully

10
Law Officer (Senior)

Copy to:

1. PA to Chairman, for kind information.
2. PA to Member Secretary, for kind information.
3. CEO-2 for kind information.
4. SEO- Ramanagara for kind information and further needful action.

1

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NATIONAL
GREEN TRIBUNAL (PB) IN OA NO. 401 OF 2021 IN THE MATTER OF
BALASUBRAMANYAM VERSUS STATE OF KARNATKA RELATING TO THE
ENVIRONMENTAL POLLUTION IN HAROHALLI INDUSTRIAL AREA**

1.0. PREAMBLE

In the Original Application No. 401 of 2021 (PB) filed by Sri Balasubramanyam Versus State of Karnataka, regarding environmental pollution in Harohalli Industrial area and over exploitation of ground water by the industries, the Hon'ble National Green Tribunal (PB), issued an Order dated 24.01.2022 with the following directions:

"(1) Grievance in this application is regarding Harohalli Industrial area which was formed in Karnataka state by Karnataka State Industrial Area Development Board (KIADB) by acquiring fertile agricultural land. It is submitted in the application that this industrial area is very close to Bengaluru & NH 209. There are several MNCs & MSME industrial units operating from here and causing air and water pollution. These industries are continuously utilizing the underground water and have thereby lowered the water table as low as 1000ft. It is further submitted that untreated wastewater is released into the environment and huge smoke from incineration is emitted during night which affects the cattles and causes damages to agricultural fields in the adjoining villages.

(2) Having regard to the seriousness of the allegation, it appears necessary to ascertain the factual position in the matter through a joint committee of the CPCB, Regional Office (MoEF & CC), Bengaluru, State PCB, KIADB and the District Magistrate, Ramanagara. The State PCB will be the nodal agency for coordination and compliance. The joint Committee may meet with in one month and look into the grievance. Factual and action taken report may be furnished with in three months."

The copy of the NGT order dated 24.01.2022 is enclosed as **Annexure 1**.

2.0 CONSTITUTION OF JOINT COMMITTEE

The Karnataka State Pollution Control Board (KSPCB) nominated the Environmental Officer, Ramanagara as the Member Convener of the committee. Environmental Officer, Ramanagara has requested the Regional Director, Central Pollution Control Board (CPCB), Deputy Director General of Forests, Ministry of Environment, Forest and Climate Change Integrated Regional Office (Southern Zone), Deputy Commissioner of Ramanagara District and the Chief Executive Officer, Karnataka Industrial Area Development Board to nominate Officer / Scientist for constituting Joint Committee in compliance to the Hon'ble NGT order. Based on the nominations received, KSPCB constituted the Joint Committee vide order KSPCB/RO-RMN/NGT/2022-23/37 dated April 22, 2022 comprises the following members:

Sl. No.	Name of Member	Department
1	Dr Murali Krishna Additional Director/ Scientist E	Integrated Regional Office, Ministry of Environment, Forest & Climate Change (MoEF&CC) (Southern Zone), Bengaluru
2	Smt. Sowmya D Scientist D	Regional Directorate Central Pollution Control Board (CPCB), Bangalore
3	Sri K Sreedharan Superintending Engineer-1	Karnataka Industrial Area Development Board (KIADB) Bengaluru
4	Mr. Prasanna Kumar Senior Geologist (Representative of District Magistrate, Ramanagara District)	Ground Water Authority, Ramanagara District, Ramanagara
5	Sri Vasudeva S K Environmental Officer (Member Convener)	Karnataka State Pollution Control Board (KSPCB), Regional Office, Ramanagara

Initially Sri E Thirunavukkarasu, Scientist E was nominated as the member of the joint committee by MoEF & CC. Consequent of his transfer Dr. Muralikrishna, Scientist E was nominated by MoEF & CC as the member of the joint committee.

The joint committee has conducted the field visits and inspection of the industries located in Harohalli Industrial Area on 10.05.2022 and 05.07.2022. There are about 225 Industries located in Industrial Area of which the process effluent, trade effluent is generated in 54 Industries. Again trade effluent generating industries are further categorized into

- Industries treating their trade effluent in their own effluent treatment plants.
- Industries having combined sewage and trade effluent treatment plants.
- Industries discharging /off loading their trade effluent to common effluent treatment plant (CETP) for further treatment and disposal after primary treatment in their industry premises.

Few industries were selected from each category for inspection by the committee members. The list of industries inspected and criteria for selection of inspection are as follows:

The joint committee has selected /chosen few industries from each category and criteria for selection were made and are as follows;

S. No	Name and address of the industry	Criteria for selection for inspection
1.	A O Smith India Water Products Pvt. Ltd., Plot No.300, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District- 562112.	Industry name is mentioned by the applicant in the complaint. Large red category industry which has in house combined effluent treatment plant for treatment of sewage and effluent.

2.	E Nano Incintech, Plot No.342/B, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District- 562112.	Industry name is mentioned by the applicant in the complaint. It's a common hazardous waste incineration facility for the incineration of hazardous waste received from different industries.
3.	M/s Anthem Biosciences Pvt Ltd. Plot No. Plot No.276P & 277P, Harohalli Indl Area, Kanakapura taluk & Ramanagara District- 562112	Large red category, pharmaceutical /API industry and has provided in house effluent treatment plant for the treatment of effluent and sewage treatment plant for the treatment of sewage respectively.
4.	Leon smith Technologies. Plot No.128 B, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District-562112.	Small red category, engaged in forging and engineering industry provided and has provided in house effluent treatment plant for treatment of effluent.
5.	Dairy Classic Ice Cream Pvt Ltd, Plot No.256(part), 257 & 258, 2 nd Phase, Harohalli Indl Area.	Large Orange category industry engaged in food processing activity and industry has provided in house combined effluent treatment plant for the treatment of sewage and effluent.
6.	Parsons Nutritional Pvt Ltd, Plot No 319 C, 320 A & B, 321 & 19 B, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District.,	Large Orange category industry engaged in food processing activity and industry has provided in house combined effluent treatment plant for the treatment of sewage and effluent.
7.	Orchid Laminates Pvt Ltd. Plot No 298, 2nd Phase, Harohalli, Indl Area, Kanakapura Tq, Ramanagara Dist.	Large Red category industry engaged in kraft paper manufacturing activity and has provided in house effluent treatment plant for the treatment of effluent and sewage treatment plant for the treatment of sewage respectively.
8.	KH Enterprises, Plot No 310 F 2, 2 nd Phase, Harohalli Indl Area. Kanakapura taluk & Ramanagara District.,	Small Red category industry engaged in the hazardous waste recycling activity and has provided an individual in house effluent treatment plant for the treatment of effluent.
09.	Panchamukhi Pharma Chem, Plot No.94 & 97, 1 st Phase, Harohalli Indl Area. Kanakapura taluk & Ramanagara District.,	Small Red category industry engaged in the solvent reprocessing activity and industry is off loading the effluent to the common effluent treatment plant (CETP) for further treatment and disposal.
10.	Sri Mookambika Industries, Plot No.32-A2, 1 st Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District.	Industry is permanently closed.

4

Further to it, a detailed report of the joint committee was submitted to the Hon'ble NGT on 07.09.2022. The Hon'ble NGT has conducted its hearing on 18.10.2022 and 13.03.2023 and in its order, it was pointed out that, the joint committee has made the following recommendations.

RECOMMENDATIONS OF THE JOINT COMMITTEE:

1. KIADB shall pursue with the industries to utilize the KIADB water supply for process and to discharge the use/extraction of ground water or process in further.
2. The District Ground Water Authority shall issue directions to the industries that are utilizing Ground Water without NOC from Ground Water Authority for obtaining NO.
3. KIADB shall develop and maintain green belt around the industrial area to reduce noise pollution in the surrounding villages and to declare buffer zone around the industrial area of upcoming Harohalli 3rd and 4th Phase.
4. KIADB in consultation with expert should take appropriate measures for reduction of noise levels during the night time.

In view of the said circumstances, since the detailed report was to be submitted as a response to the Hon'ble NGT order dated 13.03.2023, meeting was convened to discuss about the steps/action to be taken by each departments to get the compliance from the industries situated in Harohalli Industrial Area, Kanakapura Taluk, Ramanagara District. List of the representatives attended the meeting on behalf of the industries is herewith enclosed for kind reference as **Annexure-2**. The following discussion/directions were given to the representatives of the industries of Harohalli Industrial Area and are as follows:

1. The Environmental Officer of the Regional Office, Karnataka Pollution Control Board, Ramanagara has welcomed all the representatives of the industries. Officials of different departments and the Harohalli Industrial Area Association office bearers for the meeting.
2. The Environmental Officer of the Regional office, Karnataka State Pollution Control Board, Ramanagara has briefed about the reason for convening the meeting and explained that industries generating trade effluent shall be treated and disposed scientifically as per the conditions incorporated in the consent order issued by the Karnataka State Pollution Control Board and shall always adhere to the conditions of the consent order at all the times. Meantime industries who have obtained Environmental Clearance either from the Govt of India (MoEF & CC) or Govt of Karnataka (SEIAA) shall always take necessary steps from their end to comply with the conditions of the Environmental Clearance.
3. The trade effluent generated in the industries shall be treated always to the standards prescribed by Karnataka State Pollution Control Board and shall dispose only to the designated place as mentioned in the consent order without polluting the environment. At any given point of time industry shall not discharge either treated or un treated effluents outside the premises.

4. Industry shall adopt good practices to attain the Environmental governance and also in particular they should have Ground water recharge pits and rain water harvesting facilities in the industry premises.
5. Industries which are situated in Harohalli Industrial Area should have adequate air pollution control measures to all the air pollution sources, so as to bring down the pollution levels within the standards as per Karnataka State Pollution Control Board norms.
6. Shall explore the best technologies/possibilities to bring down the emission standards and noise levels well within limits and also the expert consultation has to be made to have the best practices with respect to green belt development.
7. Periodical monitoring of waste water generating sources, air pollution sources and other streams has to be carried out to access the quality in the industry premises.

The Senior Geologist Ground Water Authority Ramanagar District Ramanagara has instructed all the representatives of the industries who were present to obtain NOC from the Ground Water Authority Ramanagara District Ramanagara.

- The Senior Geologist, Ground Water Authority Ramanagara District Ramanagara has instructed the industries to discourage the utilization of Ground water as much as possible and switch over to the utilization of KIADB water supply.
- Expressed that only 25 industries have obtained NOC for the ground water extraction 26 industries NOC's are in process (registration made) and remainder industries are continued to extracts the bore well water/ground water which attracts action against such industries as per Rule 32 (4) of the Karnataka Ground Water (Regulation and Control of Development & Management) Act, 2011 & 2012.
- The senior Geologist has informed all the industries who have attended the meeting that, more and more of recharge pits and also to have rain water harvesting facilities for the recharging of ground water level. To this point the Harohalli Industries Association president has assured on behalf of the members of the Harohalli Industries that measures like rain water harvesting facilities and sufficient number of recharge pits will be provided by the industries on priority wise to recharge ground water level and also he added that if KIADB provides sufficient/proper water supply in due course of time, industries will discontinue the utilization of ground water to the maximum extent. In this regard Association has submitted a letter to this office on 23.05.2023 enclosed herewith for kind reference as **Annexure-3**.

The Assistant Executive Engineer of Karnataka Industrial Area Development Board has informed that, 4 number of large scale industries are provided with KIADB water supply and the total quantity is amounting to 0.5 MLD and the remaining industries will be provided with KIADB water supply in due course after laying necessary distribution system.

- Harohalli and Biadi Industrial Area's are already sanctioned with total water supply of quantity 13.5 MLD and the same will be distributed after laying necessary pipelines in due course.
- KIADB has proposed to have 30.0 MLD tertiary treatment plant near Byramangala Lake and Department of Minor Irrigation was handed over 5.0 Acres of land. Also necessary DPR was prepared and approved by Govt of Karnataka in the month of January 2023 and started floating tenders for construction works.

Finally the Environmental Officer of the Regional Office, Karnataka State Pollution Control Board has thanked all the members of the Harohalli Industrial Association/representatives of the industries and also the officials.

Further and in continuation to the report which was forwarded to the Hon'ble NGT and in response to the order/directions of the Hon'ble NGT dated 13.03.2025, 13.08.2025 and 15.10.2025, and in its order, it was directed by Hon'ble NGT as follows

Report has to be filed by KSPCB vide e mail dated 10.03.2023, we have gone through the report and we find that KSPCB has not filed its response with respect to the recommendations made by the Joint Committee and the KSPCB is directed to file a details response in respected to the same with all relevant particulars regarding compliance with EC/consent conditions, groundwater utilization and recharge, plantation and greenbelt development etc.

In response to the Hon'ble NGT directions and to furnish a reply to the recommendations to the joint committee, a meeting was convened with the Senior Geologist of Ground Water Authority Ramangara and the Assistant Engineer of KIADB, Office of the Executive Engineer -1 on 11.12.2025 and the following discussions were gathered which are enclosed in Annexures.

The Joint Committee noted that all the industries that are operating in the Harohalli Industrial Area are established after following due procedures and law of the land with a view to promote industrialization and to provide employment to people by fostering industry ecosystem while adhering to all the Statutory norms. It was noted that this Industrial Area is being developed in a phased manner and for development of the same KIADB has obtained Environmental Clearance (EC) from State Environmental Impact Assessment Authority (SEIAA), Karnataka.

Further, the Joint Committee also noted that based on scientific and well laid out pollution norms promulgated by Regulatory Agencies, Industries were categorized as Red, Orange, Green and White and accordingly, relevant permissions like Environmental Clearance, Consent to Operate etc. were accorded by SEIAA and KSPCB respectively and accordingly, there are no illegally operating industries and anticipated level of pollution emissions are assessed and accordingly appropriate checks and balances have been proposed by the Regulatory Agencies in the Consent Conditions.

1	Sri Manjunath C.R	Environmental Officer, Regional Office, Karnataka State Pollution Control Board, Bengaluru South District.
2	Smt Sowmya K.G	Senior Geologist/Member Secretary, District Ground Water Committee, Bengaluru South District.
3	Sri Hengarappa S	Assistant Engineer, office of the Executive Engineer-1, Aravinda Bhavan, Nrupathunga Road, Bengaluru-560001.

The Environmental Officer Sri C.R Manjunath has welcomed the representatives of Ground Water Authority and KIADB authority for the meeting and he has briefed about the reason for conducting meeting and requested both the senior Geologist of Ground Water Authority, Bengaluru South District and Assistant Engineer, office of the Executive Engineer-1.

Industries which are mentioned in the below table have submitted the compliance report to the EC obtained from SEIAA, Govt of Karnataka and to the conditions of the consent order which are incorporated by Karnataka State Pollution Control Board. All these compliance reports are herewith enclosed in **Annexure-4**.

The compliance report submitted by the industries to the EC obtained from SEIAA, Govt of Karnataka and to the conditions of the consent order which are incorporated by Karnataka State Pollution Control Board are generally agreeable and to verify/monitor the compliances of the industries, Karnataka State Pollution Control Board will be inspecting the industries periodically and the industries will be instructed to comply with the conditions of the EC and consent orders respectively.

The Joint Committee noted that KSPCB has introduced the E-Manifest and GPS Track system for the verification and monitoring of effluent disposal to CETP. The details of the industries, validity of consent, quantity of effluent generated, wastewater treatment facilities provided, capacity of ETP or Combined ETP installed, mode of treatment are regularly monitored on a real-time basis. The sewage generated in the industries is being treated in the Sewage treatment Plants and individual septic tank & soak pit.

The Joint Committee inspected 10 industries located in Harohalli Industrial Area on 10.05.2022 and 05.07.2022 of which four industries were treating their effluent in individual effluent treatment plants, three industries treating sewage and effluent in combined effluent treatment plants and three industries discharging effluent to common effluent treatment plant for further treatment and disposal.

During the inspection, it is observed that industries are utilizing water supplied from KIADB, tankers and bore wells located in industry premises for process. Most of the large-scale industries have obtained NOC from ground water authority while small scale industries are in the process of obtaining NOC from ground water authority.

Effluent generated in the industries are treated in effluent treatment plants or combined sewage and effluent treatment plant or offloaded to common effluent treatment plant. Some industries have adopted zero liquid discharge facility and the treated effluent is recycled. The treated effluent is used for gardening, toilet flushing and irrigation in many industries. During the inspection, no bypass or illegal discharge or discharge to surface water bodies were observed in the industries inspected by the committee members. Sewage generated is treated in the individual sewage treatment plants or combined effluent treatment plant. In small scale industries, sewage is discharged in soak pits and septic tanks, which are generating small quantity of sewage.

S. No	Name and address of the industry	Criteria for selection for inspection	Remarks
1.	A O Smith India Water Products Pvt. Ltd., Plot No.300, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District-562112.	Industry name is mentioned by the applicant in the complaint. Large red category industry which has in house combined effluent treatment plant for treatment of sewage and effluent.	Industries who have obtained Environmental Clearance from SEIAA, Govt of Karnataka and Consent for Operation from the Board have submitted the compliance report which are enclosed for kind reference in Annexure-3.
2.	E Nano Incintech, Plot No.342/B, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District-562112.	Industry name is mentioned by the applicant in the complaint. It's a common hazardous waste incineration facility for the incineration of hazardous waste received from different industries.	
3.	M/s Anthem Biosciences Pvt Ltd. Plot No. Plot No.276P & 277P, Harohalli Indl Area,	Large red category, pharmaceutical /API industry and has provided in house effluent treatment plant for	

	Kanakapura taluk & Ramanagara District-562112	the treatment of effluent and sewage treatment plant for the treatment of sewage respectively.
4.	Leon smith Technologies. Plot No.128 B, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District-562112.	Small red category, engaged in forging and engineering industry provided and has provided in house effluent treatment plant for treatment of effluent.
5.	Dairy Classic Ice Cream Pvt Ltd, Plot No.256(part), 257 & 258, 2 nd Phase, Harohalli Indl Area.	Large Orange category industry engaged in food processing activity and industry has provided in house combined effluent treatment plant for the treatment of sewage and effluent.
6.	Parsons Nutritional Pvt Ltd, Plot No 319 C, 320 A & B, 321 & 19 B, 2 nd Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District.,	Large Orange category industry engaged in food processing activity and industry has provided in house combined effluent treatment plant for the treatment of sewage and effluent.
7.	Orchid Laminates Pvt Ltd. Plot No 298, 2nd Phase, Harohalli, Indl Area, Kanakapura Tq, Ramanagara Dist.	Large Red category industry engaged in kraft paper manufacturing activity and has provided in house effluent treatment plant for the treatment of effluent and sewage treatment plant for the treatment of sewage respectively.
8.	KH Enterprises, Plot No 310 F 2, 2 nd Phase, Harohalli Indl Area. Kanakapura taluk & Ramanagara District.,	Small Red category industry engaged in the hazardous waste recycling activity and has provided an individual in house effluent treatment plant for the treatment of effluent.
09.	Panchamukhi Pharma Chem, Plot No.94 & 97,	Small Red category industry engaged in the solvent

	1 st Phase, Harohalli Indl Area. Kanakapura taluk & Ramanagara District.,	reprocessing activity and industry is off loading the effluent to the common effluent treatment plant (CETP) for further treatment and disposal.
10.	Sri Mookambika Industries, Plot No.32-A2, 1 st Phase, Harohalli Indl Area, Kanakapura taluk & Ramanagara District.,	Industry is permanently closed.

During the course of meeting Sri Henjarappa S, Assistant Engineer, Office of the Executign Engineer-1, KIADB was informed to furnish the details about list of industries who have already obtained the water supply connection from KIADB (BWSSB) water supply and accordingly the has furnished the list of industries with quantity of water supply procured and are as follows;

SL No	Name and address of the industry	Quantity of water supply procured
1	Anthem Biosciences Pvt Ltd, Plot No.276P & 277P, Harohalli, KIADB Industrial Area, Kanakapura Tq, Ramanagara Dist	600 KLD
2	Neoanthem Life Sciences Pvt Ltd, Plot No.313-P, 314-P & 318-P, Sy.No-170, Bannikuppe Road, KIADB Indl Area, Phase-II, Harohalli Hobli, Kanakapura Taluk, Ramanagara District	400 KLD
3	P D Navkar, Plot No.303A, Harohalli Industrial Area, kanakapura Taluk, Ramanagara District	15 KLD
4	A.O. Smith India Water Products Pvt. ltd., Plot No.300, 2nd Phase, KIADB Indl. Area, Harohalli, kanakapura Taluk, Ramanagara District	40 KLD
5	Blue Neem Medical Devices Pvt Ltd, No.270 & 271, Phase-II, Harohalli Indl Area, Kanakapura Tq, Ramanagara Dist	100 KLD
6	Bharath Granites, Plot No.343-P, KIADB Indl. Area, 2nd Phase, Harohalli, Kanakapura Tq, Ramanagara Dist.	80 KLD

7	Dairy Classic Ice Cream Pvt Ltd, Plot No.256(part), 257 & 258, Harohalli Industrial Area, II Phase, Kanakapura Taluk, Ramanagara District	450 KLD
8	Saint Gobain India Pvt. Ltd, Plot No.340, 2nd Phase, KIADB Indl. Area, Harohalli, Kanakapura Tq-562112, Ramanagara Dist.	350 KLD
9	Tenshi Kaizen Pvt. Ltd (Formerly Higher Pharmatech pvt Ltd), Plot No.46. I Phase, Harohalli, KIADB Industrial Area, Kanakapura Taluk, Ramanagara District	60 KLD
10	Bhuruka Gases Ltd, Plot No.206 & 207, 2nd Phase, Harohalli Indl Area, Kanakapura Taluk, Ramanagara District	100 KLD

KIADB had provided the pipe line for the supply of BWSSB water in the beginning year 2009-10. Harohalli and Bidadi Industrial Area are already sanctioned with total water supply of quantity 13.5 KLD and KIADB has awarded the tender for the water supply distribution network for Harohalli I Phase & II Phase Industrial Area, Harohalli Taluk, Bengaluru South District has been entrusted to M/s S.R Construction on 15.11.2025 for a contract amount of Rs.5.48 Crores. The letter submitted by the Executive Engineer-1 of KIADB is herewith enclosed as **Annexure -5** for kind reference.

Further, KIADB has awarded the tender for the construction of 10 MLD tertiary Treatment plant near Bidadi, at Byramangala Lake on the Vrishabhavathi River, for supplying treated water to Bidadi, Shanamangala and Harohalli Industrial Area. The work, including operation and maintenance for a period of 10 years has been entrusted to M/s Maloo construction India Pvt Ltd on 01.02.2024 for a contract amount of Rs.35.59 Crores, and the project is currently in progress (photographs are enclosed for kind reference as **Annexure-6**).

For the recommendation of point No.3 & 4 of the joint committee viz, the following reply is submitted for kind reference.

Point No.3, KIADB shall develop and maintain greenbelt around the Industrial Area to reduce noise pollution in the surrounding villages and to declare buffer zone around the industrial area of upcoming Harohalli III and IV phases. For this, Sri Hengarappa. S, Assistant Engineer of KIADB has informed that KIADB has given permission on 01.12.2025 for plantation & maintenance of trees in Harohalli 2nd Phase Industrial Area to Environment Officer, SEMU, BMRCL based on their request letter dated 27.01.2005 to plant the saplings in 79, 76 Acres of park and buffer area (photographs are enclosed for kind reference as **Annexure-7**). KIADB has earmarked 147.78 Acres for parks & 76.36 Acres for buffer zone to develop the greenery in Harohalli III Phase Industrial Area. Also he has mentioned that 15 mtrs buffer has been earmarked in the III Phase of Harohalli industrial area.

Point No.4, KIADB in consultation with experts to take appropriate measures for reduction of noise levels during night time. KIADB will approach on expert for getting guidance/suggestion for reducing the noise levels during night time by adopting good practices/appropriate measures on top priority basis within 3 months time.

Smt Sowmya K.G, Senior Geologist/ Member Secretary of Ground Water committee Bengaluru South District has replied /answer for the point No.2 of the recommendation of the joint committee as follows and the Senior Geologist was informed to furnish the list of industries who are utilizing Ground Water and also the directions issued to the industries who are utilizing the Ground Water without NOC and has informed as follows.

With regard to Point No. (1), the updated information pertaining to the

Harohalli Industrial Area is submitted in Table below:

Total No of borewells obtained Existing borewell user registration(1.1)	Total No. of new borewell Drilling permission issued industries(1.2)	No. of NOC issued industries below 25 KLD (1.3)	No. of industries issued NOC above 25 KLD (1.4)
55	58	31	07

(Industries List enclosed in Annexure-8)

With regard to Point No. (2), the updated information pertaining to the number of Notices issued in respect of the Harohalli Industrial Area and Harohalli Taluk is hereby submitted in the table below:

Sl. No	Notice Date	No. of Industries
01	13.12.2018	84
02	26.08.2020	93
03	29.06.2022	191(Anx.1)
04	12.09.2025	26
05	18.09.2025	13
Total no of Notices		407

(List of Industries are enclosed in Annexure- 9)

Further, Senior Geologist office has issued Notices to those industries which have obtained Existing Borewell User Registration and permission for new borewell drilling, directing them to obtain a No Objection Certificate (NOC) for the extraction and utilization of groundwater. In addition to issuance of notices, compliance with the conditions stipulated in the letters issued for Existing Borewell User Registration and new borewell drilling permission and such compliance forms an integral part of the procedure for grant of the No Objection Certificate (NOC) for groundwater extraction and utilization.

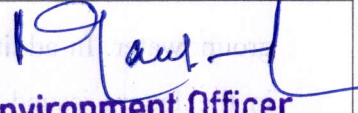
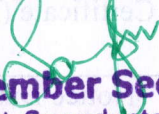
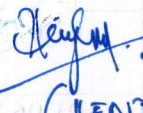
Sl. No	Notice Date	No. of Industries	Remarks
01	01.06.2021	20	Obtained Existing user registration
02	01.06.2021	09	Obtained borwell Drilling permission
03	18.09.2025	13	Obtained Existing user registration
04	18.09.2025	26	Obtained borwell Drilling permission
Total no of Notices		59	

(Copies of notices are enclosed in Annexure -10)

Issuing notices to industries that have secured the NOC for submission of the “Compliance Report of NOC Conditions” is a routine procedure of this office and almost all major ground water - consuming industries have been periodically complying with the NOC conditions

If any industry is utilizing the Ground Water, KIADB shall make it as mandatory to the industry to obtain NOC from Ground Water committee and also permission for the extraction of ground water from the ground water committee also requested KSPCB to incorporate the conditions in the consent orders to take permission from Ground Water Authority for extraction of ground water and for this EO of KSPCB has informed that we are insisting /incorporating in the consent orders to obtain permission from the Ground Water Authority.

Finally the Environmental Officer of the Regional Office, Karnataka State Pollution Control Board, Bengaluru South District has thanked the Senior Geologist, District Ground Water Office, Bengaluru South District and The Assistant Engineer of KIADB respectively.

Sl No	Name	Designation	Signature
1	Sri Manjunath C.R	Environmental Officer, Regional Office, Karnataka State Pollution Control Board, Bengaluru South District.	 Environment Officer Karnataka State Pollution Control Board, Bengaluru South District - 562159.
2	Smt Sowmya K.G	Senior Geologist/Member Secretary, District Ground Water Office, Bengaluru South District.	 Member Secretary District Groundwater Committee Bengaluru South
3	Sri Hengarappa S	Assistant Engineer, office of the Executive Engineer-1, Aravinda Bhavan, Nrupathunga Road, Bengaluru-560001.	 (HENGARAPPA S.) Asst. Engineer

91

Item No.12

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 401/2021

Balasubramanyam

Applicant

Versus

State of Karnataka

Respondent

Date of hearing: 24.01.2022

**CORAM: HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by E-mail

ORDER

1. Grievance in this application is regarding Harohalli Industrial area which was formed in Karnataka State by Karnataka State Industrial Area Development Board (KIADB) by acquiring fertile agricultural land. It is submitted in the application that this Industrial area is very close to Bengaluru & NH 209. There are several MNCs & MSME industrial units operating from here and causing air and water pollution. These industries are continuously utilizing the underground water and have thereby lowered the water table as low as 1000 ft. It is further submitted that untreated waste water is released into the environment and huge smoke from incineration is emitted during night which affects the cattles and causes damages to agricultural fields in the adjoining villages.

2. Having regard to the seriousness of the allegation, it appears necessary to ascertain the factual position in the matter through a joint

92

16

Committee of the CPCB, Regional Office (MoEF & CC), Bengaluru, State PCB, KIADB, and the District Magistrate, Ram Nagar. The State PCB will be the nodal agency for coordination and compliance. The joint Committee may meet within one month and look into the grievance. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 13.05.2022. ✓

A copy of this order along with the copy of the complaint be forwarded CPCB, Regional Office (MoEF & CC), Bengaluru, State PCB, KIADB, and the District Magistrate, Ramanagara by email for compliance.

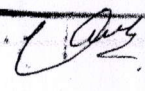
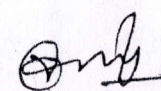

Brijesh Sethi, JM

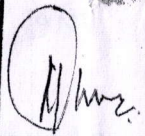


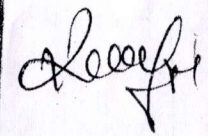

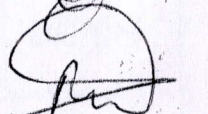
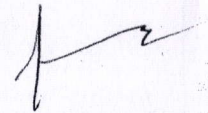

Prof. A. Senthil Vel, EM

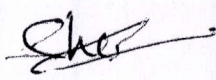
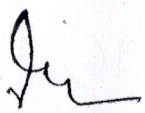
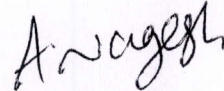
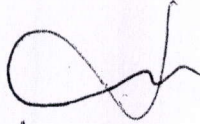
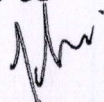

January 24, 2022
Original Application No. 401/2021
AP

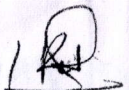
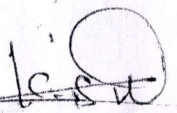
ANNEXURE II

Name and Address of the Industry representative attended the meeting (on 22/05/2023 at 3:30 PM) in respect of directions given by Hon'ble NIT vide its OA NO - 401/2021

Sl NO	Name and Address of the Industry	Contact Name & Mobile Number	Email - Id	Signature
1.	Micro plastics Pvt Ltd Plot NO 318/4, KIADB indl area Harohalli	Venugopala Goura & 9731617374	Venugopala@microplasticsindia.com	
2.	ORCHID LAMINATES Pvt LTD Plot NO 298, KIADB IND. AREA HAROHALLI.	HARISH 9500774743	ORCHIDLAMINATES@GMAIL.COM	P. S. S. S. S.
3	DPIG Engineers Pvt. Ltd # 218, 2nd phase Harohalli Industrial Area - 562112	Mahabaleshwar 9845144394	admin-wkuz@dpkgroup.in	Mahabaleshwar
04.	Praras Bio Sciences Pvt Ltd 132, 2nd phase, KIADB Industrial Area, Harohalli, Kanakapura Zamangara, India - 562112.	Vinay Kumar JH 9740142892	production2@Prarasbiosciences.com	
05.	PKNCAPS & Polymer's pvt Ltd #324, Silconen, 2nd phase KIADB Industrial Area Kanakapura Taluk, Harohalli - 562112.	Munabelli 9945810935	adminpurchase@pkncap.com	Munabelli
06	Bhansali Boothers & Co # 329, 13A. Road 2nd phase KIADB Industrial Area	Chandrashekhar 9606443576	equipments@BhansaliBoothers.com	

Sl NO	Name and Address of the Individual	Contact Name & Mobile Number	Email - Id	Signature
07	<p>Mairjunatha HA Santhos A.O. Smith, India # 300, Phase 1 KID B. Industrial Area, Hoskote</p> <p>Kapini Gowda Ray Anthem Biosciences # 246, 2nd P 2nd phase Hoskote Ind Area</p>	<p>Mairjunatha HA 9740115999 9611585463</p> <p>9740985128 8605494096</p>	<p>18 mairjunathaha@ aosmith.com</p> <p>santhosk@ao smith.com</p> <p>Kapini.g@ anthembio.com Ramakrishna.b @anthembio.com</p>	<p></p> <p>Santhos</p> <p></p>
②	<p>NIKHIL MINICO INDUSTRIES B-63, PHASE 1</p>	9741640493	minico1988@ gnl.com	
③	<p>Keson Nair K. M Stovercraft Limited Hoskote</p>	9591810766	safety.officer@ stovercraft.com	
④	<p>Prathviraj Stovercraft Limited</p>	7702288866	Prathviraj@ stovercraft.com	
⑤	<p>P. Vijay and Jay Adarsha Packaging Pvt Ltd</p>	9880512203	Vijayprakash@adarsa packaging.com	
⑥	<p>Manjunath Prakash Davy Classic Ice Creans</p>	953523 6200	prakash@davyday .com	
	<p>Ermanjunath Prakash</p>	9865290460	prakash.ermanjunath@ gmail.com	

Sl No.	Name and Address of the Industry	Name and Mobile Number	Email Id	Signature
7	PARSONS NOTRONS PRIVATE LIMITED PLOT NO. 219-C, 32D A & B, 321, 2nd phase, Harohalli Indl Area, Komalapur Taluk, Ramonagara Dist.	CHASHE DWARAE 9740019519	hrmpersons notrionals.in	19 
8	Guvu Horohalli Indl area NO. 273/A	G4 watech	G4watech@ gmail.com	
9	Manoj Sahod SBEE CABLES IND LTD 282/283, KIADB, PHASE - 2, HAROHALLI INDUSTRIAL AREA. 562112	Manoj Sahod 9353381955	Projects@Sbee Cables.in	
10	SRI VAISHNAVI MARKETING, #304-B,	A. NAGESH 98454 73735	VAISHNAVI MARKETING, @YAHOO.COM	
11	DEEYEM CNC	MADHUSUBHANAR 9845037465	MADHUSUBHANA @deeyem-net	
12	Sakthi Accumulators (P) Ltd. Plot No: 212.	K. Nagary 9845336517	nagary@Sakthi- accu.com	
13	ORCHID LAMINATES PV7. LTD	PRAMOD TANTIN 9341222725	ORCHIDLAMINATES @GMAIL.COM	

Sl No	Name and Address of the Indent	Name & Contact number	Email Id	Signature
14)	Anilkumar. Rath. of AER, CRADB	991159 679	anilrath037@ gmail.com	
15	Dr. Prasanna Kumar Sr. Geologist G. w. Dept.	99642 61277	geoprasan@ yahoo.com	S.P. →
16)	Mahadecapalad.ks Pagarasiya Food product pvt Ltd	959 1592754	HR.admin@ kwalityspices. com	

**HAROHALLI INDUSTRIES ASSOCIATION.(R)**

291, Road No. 1, 2nd Phase, KIADB Industrial Area, Harohalli, Kanakepura Taluk, Ramanagara Dist.
E-mail : hiaharohalli@gmail.com

RMG - S1116-2013-14

Ref: HIA/KSPCB/002/2023-2024

Date: 23/05/2023

To,
The Environmental officer,
Karnataka State Pollution Control Board,
Ramanagara.

Sir,

Sub: Permission to Industries to use Borewell: Registration and NOC

We would at the outset, thank your department for providing necessary guidance and updates to industry members and keeping Harohalli Industrial area, free of pollution.

However, even though industries are willing to source major quantity of Water from KIADB, it is necessary for certain industries, to have additional alternate source of water. In particular for industries, operating 24x7, certain process requirements and industrial safety.

Therefore, Registration and NOC must be accorded to Industries on priority.

Industries by adopting Rainwater harvesting and Recharge pits, helps in conservation of water table.

Further, KGWA is according only 50% permission for extraction compared to yearly recharge.

Further, we believe authorities will promote Ease of Doing Business and take a holistic approach.

Mudli. T. T.

Ref/AOS/FEE/RO/11-2025

November 20, 2025

To,
Deputy Director General of Forests
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Southern Zone,
Kendriya Sadan, E& F wing, 4th Floor,
Koramangala 2nd Block,
Bengaluru - 560034

Dear Sir,

Submission of EC Compliance Report - Period from April'2025 to September'2025.

Ref: EC No. FEE 72 ECO 2012, dated 27.03.2013.

With reference to the subject, please find the EC Compliance Report (Annexure I) & Environmental Monitoring Data (Annexure II) for the period from April'2025 to September'2025. Kindly acknowledge the same.

Thanking you,

For A.O. Smith India Water Products Pvt. Ltd.


Authorized Signatory*

A.O. Smith India Water Products Private Limited

300, Phase -II, KIADB Industrial Area, Harohalli, Kanakapura (TQ), Ramanagara Dist, Karnataka - 562 112, India.

Phone : +91 80 2801 1200 | Website : www.aosmithindia.com

CIN : U31909KA2006PTC040282

ANNEXURE I

23

ENVIRONMENT CLEARANCE COMPLIANCE REPORT FROM April 2025 TO September - 2025

	EC COMPLIANCE CONDITION	COMPLIANCE STATUS
1)	The project proponent shall abide by the following conditions:	
1	Strictly follow the CFE/CFO conditions issued by the KSPCB.	CFE / CFO conditions are strictly followed till date.
2	Strictly follow the conditions of on-site emergency plan approved by the Department of Factories & Boilers.	On-site emergency plan is strictly followed and is approved by the Dept. of Factories Boilers Industrial Safety & Health.
3	Dispose solid waste in a scientific manner without causing underground & surface water pollution directly or indirectly.	The solid waste is disposed off in a scientific manner i.e., by handing over to KSPCB authorized incineration / TSDf / recycling / re-processing facilities.
4	Adopt rain harvesting in the industry within the next six months & submit compliance report.	1. The Company has installed rainwater harvesting system in the plant. (A tank capacity of 3 Lakhs liters is built & the water is reused with in the AO Smith plant Premises). 2. The company has Water retention pond of 13,400 Sq ft in the plant.
5	Earmark minimum 33% of the project land for green belt & afforest with tree species like Neem, Alstonia scholaris, Saraca indica, Acacia auriculiformis, Mahogany, Madhuka indica, Silver oak, Pongamia, Simaruba glauca etc. within 6 months & submit compliance report.	1. 33% area of the total project land is developed as green belt & afforested with different types of saplings. Additionally plantations are being done throughout the year and during World Environment Day celebration every year and also during the VIP Visits, Trade partners visit, Channel partners visit. 2. A private agency with six manpower is maintaining green belt and sprinkler system installed to facilitate easy watering & maintenance.
6	Scientifically dispose the wastes generated in the project such as waste gear/lubricating oil, batteries etc., strictly as per rules.	All the waste categories are segregated, stored in the designated areas & handed over to KSPCB authorized incineration / TSDf / re-cycling / re-processing facilities in a scientific manner as per the rules.
7	Provide sanitary facilities such as sufficient number of toilets/bathrooms/septic tank/soak pits for the employees of the project.	Complied. Project has been completed in 2014.
8	Comply with all the environmental protection measures incorporated in the EMP.	1. Company is maintaining 85 KLD combined effluent treatment plant to control water pollution. 2. Pollution control equipment's like ESP, Bag filters, Dust Collectors & Cartridge filters are installed to prevent air pollution. 3. All the waste categories are segregated, stored in the designated areas & handed over to KSPCB authorized incineration / TSDf / re-cycling / re-processing facilities.
9	Obtain all the other statutory clearances/permissions required to be taken by the company.	Company has taken all the required clearances from the concerned authorities.
10	Submit six monthly compliance report to these conditions to the Department without fail.	Complied.



11.	The project proponent should display the conditions prominently at the entrance of the project on a suitable size board for the information of the public.	Complied. Project has been completed in 2014.
12	The project proponent shall also maintain the road from project site to main road.	The project is located in KIADB Industrial area, KIADB authorities have already constructed the road from project/plant site to the main road. Project has been completed in 2014.
13	Project proponent shall earmark at least 5% of the total cost of the project towards corporate social responsibility & item wise details along with the time bound action plan shall be prepared & submitted to the Government.	NA. Project has been completed in 2014.
II).	General conditions:	
1	The Department of Ecology and Environment, Government of Karnataka reserves the right to withdraw this EC subject to any change in the policy by the government.	Noted.
2	The Department of Ecology and Environment, Government of Karnataka & the Regional office, KSPCB will closely monitor the implementation of the stipulated conditions. A complete set of documents including the Environmental Management Plan along with additional information submitted from time to time shall be forwarded to the regional office for their use during monitoring.	Noted.
3	The Karnataka State Pollution Control Board should display a copy of the clearance letter at the regional office, District industry Centre and Deputy Commissioner's office/ Tahsildar's office for 30 days.	Noted.
4	In case of any deviation or alteration in the project proposal from that of the proposal submitted for EC, a fresh reference shall be made to this Department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.	Noted.
5	The project authorities should advertise at least in two local news papers widely circulated in the state, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the EC letter informing that the project has been accorded EC & a copy of the clearance letter is available with the State Pollution Control Board.	Complied. Project has been completed in 2014.
6	The above stipulations shall be enforced along with other relevant laws as under, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986. The manufacture, storage and import of Hazardous Chemical Rules, 1989. Hazardous Waste (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991 and rules there under.	Noted.
7	The department of Ecology and Environment, Government of Karnataka reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department.	Noted.



8	Fugitive dust emission from all the sources shall be controlled regularly. Water spraying arrangement on the haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Complied. Project has been completed in 2014. Sufficient number of dust control measures (bag filters and cartridge filters) have been provided & properly maintained to keep the pollution level within the prescribed limits. Regular housekeeping is done to keep the shop floor and all other areas of the company premise dust free.
9	Measures shall be taken for control of noise levels below 85 dB (A) in the work environment.	Acoustic enclosures have been provided for 1010 KVA & 2100 KVA Diesel generators to control noise levels below 85 dB (A).
10	Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety & health aspects.	All the personnel working in the dusty area are provided with relevant PPEs and they have undergone training on safety & health aspects.
11	The Ecology and Environment Department or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted.
12	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted.
13	The issue of Environment Clearance doesn't confer any right to the project proponent to operate/run the project without obtaining statutory clearances/sanctions from all other concerned authorities.	Noted.
14	The Environment clearance shall be valid and would require amendments only in case of changes relating to process, operation, product or capacity. If these are envisaged then proponent shall apply afresh and obtain environmental clearance.	Noted.

* END OF REPORT *





ENANO INCINTECH

26

Plot No. 342/B, 2nd Phase, 2nd Sector, Harohalli Industrial Area, Kanakapura (Tq),
Ramanagara (D) PIN NO : 562 112. PH : 080 29760656 / 29760657
Mob : 9880405704, Email : enanoincintech@gmail.com
GST No: 29AADFE4070F1ZL , Website: www.enanoincintech.com

To,
The Ministry of Environment and Forest,
Regional office (Southern Zone)
Kendriya Sadan, 4th Floor, E & F Wings,
17th Main Road, 2nd Block, Koramangala,
Bangalore - 560034

Date: 01.12.2025

Dear Sir,

Subject: Half yearly Compliance report December submission for the period of (April 2025 - September 2025)

Reference:

1. Environmental Clearance expansion issued on 21st march 2018 File No. 10-26/2017-IA.III
2. Environmental Clearance issued on 10th may 2012 File No. 10-88/2010-IA.III

With reference to the above mentioned subject, **M/s. E NANO INCINTECH**, located Plot No.342-B, Harohalli Industrial Area, 2nd Phase, Ramanagar District here with submitting half yearly compliance report for the period of April25 to September25 as per the requirement of Environmental clearance issued on dated on 21st march 2018 File No. 10-26/2017-IA.III and along with the annexure as per the requirement. Request you to acknowledge the same.

Thanking you



With Regards
E NANO INCINTECH
Mr. Yoganand
(Managing Partner)

Enclosures: 1) Compliance Report
2) EC from MoEF, New Delhi.
3) Acknowledgement of form4 and form 5 submission

Company Name : M/s. E Nano Incintech
Address : Plot No.342-B, Harohalli Industrial Area,
 2nd Phase, Ramanagar District.
Phone Number : 9880405704 (Mr. Yoganand)
E Mail : enanoincintech@gmail.com

Compliance to the EC Requirements

	Conditions	Compliance Status
1	No objection Certificate from the State Pollution Control Board shall be obtained before initiating the project.	The unit has obtained consent from the KSPCB: 1. CFO- expand: AW-332123 on 07/07/2022 valid till 30/06/2026 2. CFO-Renewal: AW- 325451 dated 29/06/2021 valid till 30/06/2026
2	The Project proponent should ensure that the TSDF fulfils all the provisions of Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.	Complied. The unit has adopted handling of incinerable hazardous waste as per the guidelines of CPCB. The responsibilities of handling the hazardous waste including storage, treatment, packing & labeling, transportation & disposal with records & returns filling is being followed as per the Hazardous waste Management Rules 2016.
3	No ground water shall be used.	Being Compiled. No ground water was used.
4	The TSDF should only handle the waste generated from the member units.	Complied
5	As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bag filter/ESP for removal of particulate matter; Venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapors in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO ₂ , NO _x and CO from the incinerator stack. The periodical monitoring	Complied. Periodical air quality monitoring in & around the site is being monitored regularly. Environmental analysis is being conducted time to time as well as industry is fully following the CPCB guidelines and Hazardous waste management Rules 2016

	of Dioxins and Furans in the Stack emissions shall be carried out.	
6	Analysis of Dioxins and Furans shall be done through CSIR — National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.	Complied. Analysis of Dioxins and Furans are being conducted through NABL Accredited laboratory.
7	The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous waste treatment, storage and disposal facilities' published by the CPCB in May, 2010.	Complied. Environmental analysis has been conducting time to time as well as industry is fully following the CPCB guidelines and Hazardous waste management Rules 2016
8	Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.	Complied. The unit has been following the Guidelines of CPCB for common Hazardous wastes incinerators – the storage of HW wastes, waste feeding mechanisms, maintenance of combustion chamber, Pollution control equipment, air quality monitoring, ash/slag, bleed separation & storage management is being followed.
9	Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.	Complied. The unit has installed Piezometer in and around the project site to monitor the ground water quality.
10	Ambient air quality monitoring shall be carried out in and around the landfill site at up wind and downwind locations.	Complied. Periodical air quality monitoring in & around the site is being conducted every month, which reflex there is no primary, secondary impact on the environment. Hence it can also be concord upstream distribution process as well as downstream Air pollution control equipment as per the requirement of CPCB guidelines.
11	Solid hazardous process waste shall be disposed at approved landfill site. No waste shall be land filled on-site.	Complied. There is a separate room within the project site for collection and segregation of municipal solid waste generated from

		facility. The process waste will be disposing to land fill site.
12	Environmental Monitoring Programme shall be implemented as per EIA report and guidelines prescribed by CPCB for hazardous waste facilities. Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.	Complied Periodical monitoring program in & around the site is being conducted every month, which reflex there is no primary, secondary impact on the environment. Periodical ground soil monitoring conducting in and around the site.
13	The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.	Complied. The unit has been handling chemicals using proper control measures.
14	Online real time continuous monitoring facilities shall be provided as per the CPCB or State Board Directions.	Complied. It is being followed. Online real time continuous monitoring facilities has been provided as per the CPCB Directions.
15	No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.	Complied. The unit has not been handling any non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 at our premises.
16	Project Proponent shall develop green belt with native plant species that are significant and used for the pollution abatement. At least 10 m thick greenbelt shall be developed in the periphery of hazardous waste facility.	Complied. The unit has been utilizing 33% of total Area for landscaping. A good number of tree species has planted.
17	Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to prevent unwanted access.	Complied. There is no unauthorized person or goods permitted at all. Proper security is provided at our facility.
	Part B General Conditions	
1	A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.	Complied. Environmental Clearance letter has been placed in the website of the company.

2	The funds earmarked for environmental protection measures shall be kept in Separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.	Complied. Funds under a separate budget head have been earmarked for environmental protection. These funds are exclusively for environment management/ pollution control measures and are not utilized for any other purpose.
3	Officials from the Regional Office of MoEF&CC, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Bangalore.	Agree to comply. Officials from Regional office MoEF visiting the project site shall be provided with full cooperation. Necessary document and information have already been provided time to time to the regional office of MoEF.
4	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.	Agree to comply. Will ensure to make a fresh reference to MoEF if in case of any change in project profile or change in implementation agency.
5	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the Environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Note.
6	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.	Noted
7	These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.	Noted.

8	<p>The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language Informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at http://www.envfor.nic.in. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Bangalore.</p>	<p>Complied. We had published advertisement on two local Newspapers as per the requirement of Environmental Clearance.</p>
9	<p>Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.</p>	<p>Noted</p>
10	<p>A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put On the website of the company by the proponent.</p>	<p>Complied. The unit has sent clearance letter to concerned authorities and uploaded in our website.</p>
11	<p>The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.</p>	<p>Complied. The unit has been uploading status of compliance of the stipulated conditions including results of monitored data on our website and also updating the same periodically. Monitoring reports are submitting to regional office periodically.</p>
12	<p>The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the</p>	<p>Complied. The unit has been submitting environmental statement form 5 every year</p>

<p>project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by email.</p>	<p>ending to Karnataka State Pollution Control Board without fail.</p>
--	--

Anthem Biosciences Limited Unit-II
(Formerly known as Anthem Biosciences Pvt. Ltd.)
No.276-P & 277-P, SY No. 20,
Bannikuppe Road, Harohalli Industrial Area,
Phase-2, Kanakapura Taluk,
Ramanagara District -562112
Karnataka, India.

Ref No: ABPL-H/EHS/2025-26/37

Date: 28/11/2025

To,
The Environmental Officer,
Karnataka State Pollution Control Board,
Parisara Bhavan, Near DC Office
Bangalore-Mysore Road,
Bangalore South- 562159

Respected Sir,

Ref: File No. SEIAA 50 IND 2020 dated 04th September 2020.

Sub: Submission of half-yearly compliance report.

With respect to above subject, we are herewith submitting the compliance report for the period April 2025 – September 2025 to the EC issued by KSEIAA.

Kindly oblige and request you to acknowledge the receipt of the same.

Thanking you,

Yours faithfully,

For ~~M/S~~ Anthem Biosciences Limited


Authorized Signatory



Enclosed:

- Compliance to the EC conditions
- Supporting Annexures

Compliance Status towards the conditions stipulated in the Environmental Clearance (EC) for the manufacture of formulation based products, drug & drug based intermediates, fermentation based products & custom synthesis products at Plot Nos. 276P, 277P, 280P & 281A of KIADB Harohalli Industrial Area Phase-II, Kanakapura Taluk, Ramanagar District. (EC No. SEIAA 50 IND 2020 dated 04th September 2020).

Compliance period: April 2025 – September 2025

Sl. No	EC stipulated Conditions	Compliance Status
I.	The project is proposed on land area of 57479.4 Sqm. Industry will develop greenbelt in an area of 19083.14 Sqm i.e 33.2% out of total area of the project site. The estimated project cost is Rs.8 Crores.	Complied. 33.2% of total area is developed with greenbelt.
II.	The total water requirement for the proposed project is 1150 KLD (Including recycled water 660 KLD), and it will be met from the KIADB water supply. The waste water generation will be 670 KLD, out of which 75 KLD will be domestic sewage shall be treated in STP with a capacity of 100 KLD. The effluents are being segregated into High TDS and low TDS streams. HTDS effluents are collected, neutralized and evaporated in Stripper followed by MEE plant of capacity 100 KLD & 60 KLD and Biological treatment plant of 155 KLD & 600 KLD capacity. The condensate from MEE is taken into Effluent treatment system along with LTDS wastewater. Power requirement is 8000 KVA and will be met from BESCO. The existing unit have DG set of 4 No's * 2000 KVA and proposed to have 1 No*2000 KVA capacity and it shall be used as standby during the power failure. Existing unit has 2 *4.5 TPH and	Complied.

Sl. No	EC stipulated Conditions	Compliance Status
	1*8TPH and proposed to have 1*6 TPH and 1*0.8 TPH furnace oil/PNG/Biogas boilers.	
III.	Statutory Compliance	
1	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Protection act 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	Noted. However, there is no diversion of forest land for the expansion of this project.
2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable	As per the final notification S.O. 1036 (E) dated: 11 th March, 2020, the Eco-Sensitive Zone shall be to an extent of 100 meters to 1.0 kilometer around the boundary of the Bannerghatta National Park while the project site is located at a distance of 9.48 km from the Bannerghatta National Park. Hence, Clearance from National Board for Wildlife is not applicable.
3.	The project proponent shall prepare the Site Specific Conservation Plan and Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site Specific Conservation Plan/ Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six monthly compliance report. (In case of the presence of schedule-1 species in the study area)	The site specific conservation plan and wildlife management plan is prepared and submitted to the Chief Wildlife warden.
4.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.	Agreed. Consent to Establish and operate is obtained from KSPCB.

Sl. No	EC stipulated Conditions	Compliance Status
5.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.	Hazardous Waste Authorization is obtained under the Hazardous and Other Waste Management Rules, 2016.
6.	The company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989	Agreed. The guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, wherever applicable will be complied. The transportation of Hazardous Chemicals will be as per the Motor Vehicle Act (MVA), 1989
IV.	Air quality monitoring and preservation	
1.	The project proponent shall install 24*7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.	Stacks are being monitored every month by NABL accredited laboratory and reports are submitted to KSPCB. Compiled data is attached in Annexure 1
2.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986	Complied.
3.	The project proponent shall install system to carryout Ambient Air Quality Monitoring for common / criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations) one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.	Ambient Air Quality Monitoring is carried out by NABL accredited and MoEF recognized laboratory as per National Ambient Air Quality (NAAQ), 2009 standards. Currently, AAQ monitoring is carried out at 4 different locations covering upwind and downwind directions. Compiled data is attached in Annexure 2 .

Sl. No	EC stipulated Conditions	Compliance Status
4.	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.	Industry has provided closed storage, closed handling & conveyance system for chemicals / materials handling. The industry has also provided dust collectors for operations where fugitive dusts are expected. The underground tanks in the tank farm has been provided with nitrogen inertization system with breather valves and flame arrestors. These engineering controls would help in minimizing fugitive emissions in the work zone. Stacks of adequate height is provided as per CPCB/ SPCB guidelines for the boilers and DG sets. PNG is used as boiler fuel there by reducing the gaseous emissions.
5.	Storage of raw materials, coal etc shall be either stored in soils or in covered areas to prevent dust pollution and other fugitive emissions.	Raw materials are stored securely as per their compatibility to prevent dust pollution and other fugitive emissions.
6.	National Emission Standards for Organic Chemicals Manufacturing Industry issued by ministry vide GSR 608 (E) dated 21 st July 2010 and amended time to time shall be followed.	National Emission standards issued by the ministry vide GSR 608 (E) dated 21 st July 2010 is being followed.
7.	The National Ambient Air Quality Emission Standards issued by the ministry vide G.S.R No. 826(E) dated 16 th November, 2009 shall be complied with.	Complied and being followed. The Ambient Air Quality monitoring is being carried out as per the National Ambient Air Quality (NAAQ), 2009 standards.
V.	Water quality monitoring and preservation	
1.	The project proponent shall provide online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel / drain carrying effluent within the premises (applicable in case of the projects achieving ZLD)	Agreed and installed

Sl. No	EC stipulated Conditions	Compliance Status
2.	As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste / treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD)	Agreed and being followed
3.	The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air / Water Act, whichever is more stringent.	Complied. STP treated water is analyzed monthly by NABL accredited and MoEF recognized laboratory in order to comply with standards specified by KSPCB. Data is attached as Annexure 3
4.	Total fresh water requirement shall not exceed the proposed quantity or as specified by the committee. Prior permission shall be obtained from the concerned regulatory authority / CGWA in this regard.	The total fresh water requirement shall not exceed the proposed quantity or as specified by the committee. The fresh water requirements is met by KIADB. NOC is obtained from KGWA for usage of ground water.
5.	Process effluent / any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.	Agreed and complied. Currently, storm water drainage network is already implemented to collect the run off within the site.
6.	The company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.	Agreed and complied. Currently, the rain water from the rooftops of the buildings, are routed to the rain water harvesting pit of 125 KL capacity and not recharged to ground water.
7.	The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.	Agreed and complied. Stack of adequate height is provided as per the CPCB/SPCB guidelines. The stack emissions are being monitored regularly from a NABL accredited and MoEF recognized laboratory. The emission reports of the same is submitted to KSPCB every month. Compiled data is attached in Annexure 4 .

Sl. No	EC stipulated Conditions	Compliance Status
VI.	Noise monitoring and prevention	
1.	Acoustic enclosure shall be provided to DG set for controlling the noise pollution	Complied. Acoustic enclosures are provided to the DG sets for controlling the noise pollution
2.	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.	Agreed and complied
3.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.	Agreed and complied Noise control measures are employed to maintain level of 75db (A). Noise level conforms to EPA during day time and night time Complied data is attached in Annexure -5
VII.	Energy Conservation measures	
1.	The energy sources for lighting purposes shall preferably be LED based.	Complied. Lighting is primarily LED-based, with renewable energy sources meeting most requirements. Solar and wind energy are wheeled from third-party vendors under MOUs, while 140.5 KW of the planned 738.5 KW solar capacity is already installed in-house, with the remaining to be deployed in phases. The facility sustains 94% dependency on renewable energy and continues to adopt energy-efficient technologies.
VIII.	Waste Management	
1.	Hazardous chemical shall be stored in tanks, tank farms, drums, carboys, etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.	Hazardous chemicals are stored in tanks, tank farms, drums and carboys etc. Flame arrestors are provided on tanks in tank farms. Solvent transfer is done through pumps.

Sl. No	EC stipulated Conditions	Compliance Status
2.	Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.	Hazardous wastes will be disposed in accordance with Authorization Obtained as per Hazardous and other waste (Management and transboundary movement) Rules 2016. Cell mass is disposed to Co-Processing. Process (inorganic and organic) is disposed off to TSDF for Preprocessing/incineration. ETP sludge after drying in sludge dryers and evaporation salts shall be disposed off to TSDF for landfilling.
3.	<p>The company shall undertake waste minimization measures as below:</p> <ul style="list-style-type: none"> a) Metering and control of quantities of active ingredients to minimize waste. b) Reuse of by products from the process as raw materials or as raw material substitutes in other processes. c) Use of automated filling to minimize spillage. d) Use of close feed system into batch reactors. e) Venting equipment through vapor recovery system f) Use of high pressure hoses for equipment clearing to reduce wastewater generation. 	<p>The company has undertaken the following measures to minimize the waste.</p> <ol style="list-style-type: none"> 1. Metering and control of quantities of active ingredients are made 2. Shall be done wherever there is scope for reuse 3. Automated filling is provided to avoid spillage. 4. We use air operated double diaphragm pumps (AODD) for charging of solvents through the charging line in a closed system. Solids are charged using a hopper with a double valve system. Wherever viable, small pack sizes of raw materials are procured from vendors in order to enable ease of handling and to avoid dispensing thus eliminating the possibility of spillage. 5. We use air operated double diaphragm pumps (AODD) for charging of solvents through the charging line in a closed system. Solids are charged using a hopper with a double valve system 6. Reflux condensers have been installed to recover vapors. This reduces consumption of active ingredients and also serves as fugitive emission control. 7. Jet cleaning using high pressure hoses is carried out for equipment cleaning to reduce waste water generation.

Sl. No	EC stipulated Conditions	Compliance Status
IX.	Green Belt	
1.	The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the states Forest Department.	Agreed and complied.
X.	Safety, Public hearing and Human health issues	
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	Emergency preparedness plan will be prepared based on the Hazard Identification and Risk Assessment (HIRA) and the same will be implemented.
2.	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.	Hazard area classification, flameproof fittings, use of intrinsically safe electrical fittings, installation of fire detection and firefighting/suppression systems etc is made for protection of all possible fire hazards during manufacturing process.
3.	The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.	Complied. Personal Protection Equipment (PPE) are provided as the norms of Factory Act
4.	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	Agreed. Training will be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees is undertaken on regular basis

Sl. No	EC stipulated Conditions	Compliance Status
5.	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Noted. Facilities such as toilets, safe drinking water, medical health care, STP will be provided to the construction labors during any constructional activities.
6.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Agreed. Occupational health surveillance of the workers is done on a regular basis and records are maintained.
7.	There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.	Agreed and complied. Adequate space is earmarked for parking of vehicles inside the plant premises for raw materials and finished products, and no parking shall be allowed outside on public places.
XI.	Corporate Environment Responsibility	
1.	The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 8 Lakhs, towards CM cares funding accordance with O.M.F No.22-65/2017-1A.III dated 01 st May 2018 and report be submitted to the Authority.	Details of Corporate Social and Environmental responsibilities carried out during the period <u>April 2025 – September 2025</u> is attached as Annexure-7
2.	The company shall have a well laid down environmental policy duly approve by the board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environment / forest / wildlife norms / conditions and / or shareholder's / stake holders. The copy of the board resolution in this regard shall be	Noted. The company has a well laid down environmental policy duly approved by the board of Directors. Standard operating procedures are in place to have proper checks and balances. The company shall have defined system of reporting infringements / deviation / violation of the environment / forest / wildlife norms / conditions and / or shareholder's / stake holders. The copy of the board resolution in this regard will be submitted to the MoEF&CC as a part of six monthly report.

Sl. No	EC stipulated Conditions	Compliance Status
	submitted to the MoEF&CC as a part of six monthly report.	
3.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	A separate Environmental Management Cell having qualified person with Environmental Science/Environmental Engineering/specialization in the project area equipped with full-fledged laboratory facilities is available to carry out the Environmental Management and monitoring functions.
4.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the Six Monthly Compliance Report.	Agreed and complied. The recurring expenses for the EMP activities for the period <u>April 2025 – September 2025</u> is about 7.3 Crores.
5.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Self –Environmental audit is carried out annually and External audit is carried out once in every three years.
XII.	Miscellaneous	
1.	Effort shall be made to replace Hexane, Toluene and Bromine by alternatives as per the SEAC condition.	Effort are made to replace Hexane, Toluene and Bromine with green and safer solvents. List of alternative brominating agents is as follows: In Anthem, for reactions involving Bromination, bromine is typically used. Wherever the chemistry does not permit the use of bromine, alternate brominating agents are explored. At Anthem, the following brominating agents are explored as a substitute for bromine for the organic synthesis of products on a research scale.

Sl. No	EC stipulated Conditions	Compliance Status
		1. Phenyltrimethylammonium perbromide (PTAB) 2. Pyridinium hydro bromide perbromide (PHP) 3. Benzyltrimethylammonium Dibromide 4. N-bromosuccinimide 5. 1,3-Dibromo-5,5-dimethylhydantoin (DBDMH) 6. Tribromoisocyanuric acid (TBCA)
2.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied. Advertisement has been made in newspapers The Hindu and Udayavani on August 06/08/2020.
3.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied
4.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Agreed. Half-yearly compliance reports are being submitted to the respective Regional Office of MoEF by email & Cc, the respective zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report is posted on the website of the company
5.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient	Noted. The parameters such as PM10, SO2, NOx (ambient levels as well as stack emissions) are being monitored and displayed at convenient location for disclosure to the public

Sl. No	EC stipulated Conditions	Compliance Status
	location for disclosure to the public and put on the website of the company.	
6.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	Noted.
7.	“The HYCRs with its contents of a covering letter, compliance reports, and environmental monitoring data has to be in PDF format merged into a single document. The email should clearly mention the name of project, EC No & date, period of submission and to be sent to the Regional Office of MOEF&CC by email only at email ID rosz.bng-mefcc@gov.in Hard copy of HYCRs shall not be acceptable”.	Noted. The Half Yearly compliance reports shall be mailed at email ID rosz.bng-mefcc@gov.in
8.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Agreed and complied. The environmental statement for each financial year in Form-V will be submitted to KSPCB.
9.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Complied
10.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Agreed.

Sl. No	EC stipulated Conditions	Compliance Status
11.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Agreed and complied.
12.	No further expansion or modifications in the plant shall be carried out without prior approval of this Authority or the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Agreed.
13.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed.
14.	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted
15.	The SEIAA reserves the right to stipulate additional conditions if found necessary. The company in a time bound manner shall implement these conditions.	Noted
16.	The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.	Noted
17.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with	Noted

Compliance report to EC -
SEIAA 50 IND 2020 dated 04th September 2020
M/s Anthem Biosciences Limited.

Manufacture of formulation based products, drug & drug based intermediates,
fermentation based products & custom synthesis products at Plot Nos. 276P,
277P, 280P & 281A of KIADB Harohalli Industrial Area Phase-II, Kanakapura Taluk,
Ramanagar District.

Sl. No	EC stipulated Conditions	Compliance Status
	their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	
18.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Acknowledged

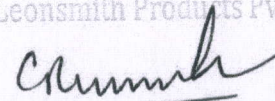
"M/s.Leonsmith Technologies

Shed No.128B, Harohalli Industrial Area, Phase-1, Kanakapura Taluk, Ramanagara Dist.

Consent order No.AW-317264 PCB ID – 74400 Dated:24/02/2020

TERMS AND CONDITIONS	
1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.	We made provision as per the standards.
2. The Applicant shall treat the domestic waste water from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. the septic tank and soak pit shall be designed as per IS 2470-partt-Iand part-II	We discharged to Septic tank as per the Norms.
3. The treated sewage effluent discharged shall conform to the standards specified in ANNEXURE-I	Not Applicable
4. The trade effluent be handed over to CETP and maintain logbook of effluent generated & & sent every day	Complied and maintained
5. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.	Installed
6. The occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shallow not allow to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.	Other premises discharge not allowed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order.	Not exceeding the qty
8. The applicant shall discharge the effluents only to the place mentioned in the consent order and discharge of treated/untreated outside the premises is not permitted.	We are sending the waste water to CETP.

For Leonsmith Products Pvt. Lt



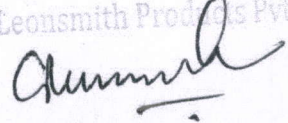
Director

<p>B. EMISSIONS;</p> <ol style="list-style-type: none"> 1. The discharge of emissions from the premises the applicant shall pass through the air pollution control equipment and discharged through stocks/chimney mentioned in ANNEXURE – II where from the board shall be free to collect the samples at any time in accordance with the provisions of the act and rules made there under. the tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II. 2. The occupier shall provide port holes for sampling of emission access platforms for carrying out stack sampling electrical points and all other necessary arrangements including ladder as indicated in ANNEXURE -II 3. The occupier shall upgrade/replace the control equipment with prior premises of the board. 	<p>We made provision as per the standards</p> <p>Provided portholes and flatforms</p> <p>If required we will upgrade the systems.</p>
<p>D. MONITORING & REPORTING;</p> <ol style="list-style-type: none"> 1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as indicated in ANNEXURE -I 2. The applicant shall maintain log books to reflect the working conditions of pollution control systems and also self monitoring results and keep it open for inspection. 	<p>Monthly monitoring done by external EP approved laboratory.</p> <p>Maintained</p>
<p>E. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL;</p> <ol style="list-style-type: none"> 1. The applicant shall segregate solid waste from Hazardous waste, Municipal solid waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment. 2. The solid waste generated shall be handled & disposal by scientific method without 	<p>We segregate the solid waste from hazardous waste and maintained separately.</p> <p>We disposed through scientific method.</p>

<p>causing eye sore to the general public and to the surrounding environment.</p> <p>F. NOISE POLLUTION CONTROL;</p> <p>1. The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB (A) Leq during day time and 70 dB (A) Leq during night time as specified in under the Air(prevention and control of pollution) Act 1981.</p> <p>G. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2008</p> <p>The applicant shall comply with the provisions of the hazardous waste (Management Handling & transboundary Movement) Rules 2008</p>	<p>Within the standards</p> <p>Complied</p>
<p>G. GENERAL CONDITIONS;</p> <p>1. The Applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.</p> <p>2. The Applicant promptly comply with all orders and instructions issued by the board from time to time or any other officers of the board duly authorized in this behalf..</p> <p>3. The Applicant shall set up Environmental cell compressing of qualified and competent personnel for comprising with the conditions specified.</p> <p>4. The Board reserves the right to review impose additional conditions, revoke, change or alter terms and conditions of this consent.</p> <p>5. The Applicant shall forthwith keep the board informed of any accidental discharge of emissions/effluents in to the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.</p> <p>6. The Applicant shall provide alternate power supply sufficient to operate all pollution control equipments.</p> <p>7. The entire premises shall always be kept</p>	<p>Not Allowed discharge from other premises</p> <p>Complied</p> <p>We have internal team for looking Environmental Issues.</p> <p>If any changes insisted from the Board we will implement.</p> <p>We will inform the Board if any accident happen.</p> <p>Provided</p> <p>We maintained clean and neat.</p>

<p>clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.</p> <p>8. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the board.</p>	<p>Displayed the Consent.</p>
<p>9. The applicant his heirs legal representatives or assignee shall have no claims what so ever to the condition or renewal of this consent after expiry of the validity of consent.</p>	<p>We don't claim any thing after expiry of this consent.</p>
<p>10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.</p>	<p>We will do in future this time is not happen.</p>
<p>11. The applicant shall develop and maintain adequate green belt all around the periphery.</p>	<p>We don't have any area for green belt development, wherever possible we will maintain.</p>
<p>12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.</p>	<p>Rain water harvesting provided.</p>
<p>13. This consent is issued without prejudice to any court cases pending in any Hon'ble court.</p>	<p>Noted</p>
<p>14. The applicant shall furnish the environmental statement for every financial year ending with 31st March in Form-5 as per Environment (protection) Rules 1986 The statement shall be furnished before the end of September.</p>	<p>Submitted</p>
<p>15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.</p>	<p>Displayed</p>

For Leonsmith Products Pvt. Ltd.



Director



DAIRY CLASSIC ICE CREAMS PVT. LTD.

ISO 22000 : 2018
Certification



To

Date: 16-01-2025

The Environmental Officer
Karnataka State Pollution Control Board
Regional Office -Ramanagar

Respected Sir

Sub: Compliance Report with respect to the CFO-Expand conditions under Water & Air Act for obtaining CFE-Expand for increasing ETP capacity (From 300KLD to 400KLD - additional 100KLD):

Ref: Combined Consent order No. AW-341765 / PCB ID – 30759 /INW ID-217714,
Dated: 05-02-2024.

With reference to the above subject, we here with submitting the point wise compliance report as per the CFO conditions for your kind consideration/record under Water & Air Act for the unit of M/s. **Dairy Classic Ice Creams Private Limited, Plot No. 256 256(Part), 257, 258 & 268, Harohalli Industrial Area, 2nd Phase, Kanakapura Taluk, Ramanagar District.**

TREATMENT & DISPOSAL OF EFFLUENTS UNDER THE WATER ACT

CONDITIONS	Remarks/comply
1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.	Complied with the condition
2(a).The sewage/domestic effluents shall be treated in septic tank with Soak pit. No over flow from the soak pit is allowed. The septic tank with Soak pit shall be as per IS 2470 Part-I & Part-II.	Domestic sewage is treated in STP of capacity 100KLD
2(b). The treated sewage effluents discharged shall confirm to the standard specified in Annexure-1	Treated water parameters are well within the limits & conducting water analysis on monthly basis.
3(a).The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the board in Annexure-I	Effluents treated in ETP of capacity 300KLD & treated water parameters well within the limit.
3(b). The trade effluent shall be handed over to CETP & maintain of logbook of effluent generated and sent every day.	No disposal, treated in own ETP.



www.dairyday.com

#55, 8th Main, J.C. Industrial Estate, Yelachenahalli, Kanakapura Road, Bangalore - 560 062.

Phone : 2666 4544 | Email : dairyday@dairyday.com

CIN : U15205KA2002PTC031065

<p>4. The occupier shall install flow measuring recording devices to record the discharge quantity and maintain the record.</p> <p>5. The occupier shall not change or alter either the quantity or the place of discharge or temperature or the point of discharge without the previous consent/permission of the board.</p> <p>6. The occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.</p>	<p>Water flow meter is provided, water consumption record is maintained.</p> <p>Agreed/complied to the condition</p> <p>Agreed & followed the condition</p>
<p><u>B: EMISSIONS:</u></p> <p>1. The discharge of emissions from the premises of the applicant shall pass through the stack/chimney/chimney mentioned in Annexure-II where from the board shall be free to collect the samples at any time in accordance with the act or rules made there under.</p> <p>2. The Occupier shall provide port holes for sampling of emission access platforms for carrying out stack sampling, electrical points and all other necessary arrangement including ladder as indicated in Annexure-II</p>	<p>Made the arrangements for collection of samples & the emission parameters are within the limits.</p> <p>Porthole is provided with easily assessable facilities.</p>
<p>3. The occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.</p> <p><u>C. MONITORING & REPORTING:</u></p> <p>1. The occupier shall get the samples of effluents and emissions collected and get them analyzed once a month/indicated in Annexure for the parameter.</p>	<p>Agreed & followed/complied with the condition properly.</p> <p>Monitoring periodically through approved lab.</p>
<p><u>D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DIPOSAL:</u></p> <p>1. The occupier shall segregate solid waste from Hazardous waste Municipal solid and store it properly till treatment /disposal without causing pollution to the surrounding environment.</p> <p>2. The solid waste generated shall be handled and disposed by scientific method without causing eye sore to the general public and to the surrounding environment.</p>	<p>Followed as per the condition.</p> <p>Separate room is maintained. Proper collection, storage & disposal is maintained.</p>
<p><u>E. NOSIE POLLUTION CONTROL:</u></p> <p>The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-</p> <p>a) In Industrial Area 75 dB(A) Leq during daytime and 70 dB(A) Leq during nighttime.</p>	<p>Agreed to the condition & maintained noise level within the limits</p>



<p>b) In Commercial Area 65 dB(A) Leq during daytime and 55 dB(A) Leq during nighttime.</p> <p>c) In Residential Area 55 dB(A) Leq during daytime and 45 dB(A) Leq during nighttime.</p> <p>d) In Silence Zone 50 dB(A) Leq during daytime and 40 dB(A) Leq during night time</p> <p>F. GENERAL CONDITIONS:</p> <ol style="list-style-type: none"> 1. The applicant shall obtain prior permission from the competent authority for drawing of water from surface/ ground water source & submit a copy of the same to the Board. 2. The board reserves the right to review impose additional revoke, change or alter terms and conditions of this consent. 3. The occupier shall forth with keep the board informed of any accidental discharge of emissions/effluents in the atmosphere in excess of the standard laid by the board. The applicant shall also take corrective steps to mitigate the impact. 4. The occupier shall provide alternative power supply sufficient to operate all pollution control equipment. 5. The entire premise shall always be kept clean. The effluent holding area inspection chambers, outlets flow measuring points should made easily approachable. 6. The occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the board. 7. The occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of his consent after expiry of the validity of consent. 8. The occupier shall make an application for consent for subsequent period at least 45 days before expiry of this consent. 9. The occupier shall maintained register regarding the ambient air quality and stack monitoring. The register shall be open for inspection by the board officers at all time. 	<p>Yes obtained</p> <p>OK, agreed to the condition</p> <p>Yes, done/complied</p> <p>Yes, done/complied</p> <p>Maintained as per the condition</p> <p>Yes, displayed</p> <p>Agreed to the condition</p> <p>Followed the condition</p> <p>Yes maintained/ Complied.</p>
---	---

Annexure-II

Chimney No.	Chimney attached to	KVA Rating capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance Limits mg/N m ³	Air Pollution Control Equipment to be installed	Compliance
1	Hot water generator	2 Lakh K.cal/hr - 6No's	17	PM (mg/NM3), SO2 (PPM), NOx, (PPM).		PRT	Complied
2	DG sets	380 KVA	15		AEC,PRT		
3.	DG sets	570 KVA	17		AEC,PRT		
3.	DG sets	600 KVA	17		AEC,PRT		
4.	DG sets	1010 KVA- 2No	17		AEC,PRT		



We hope we have complied with all the points/conditions, and we assure you that we will strictly adhere to the regulations under the provisions of the Water Act & Air Act.

For Dairy Classic Ice Creams Private Limited



Authorized Signatory



DynamicPDF



DAIRY CLASSIC ICE CREAMS (P) LTD.

Food Products and Dairy Products Unit

Plot No: 256(Part), 257 & 258, KIADB-Harohalli Industrial Area,
II Phase, Kanakapura Taluk, Ramanagara District - 562 112, Karnataka.

To

Date: 23-08-2021

The Environmental Officer

Karnataka State Pollution Control Board
Regional Office - Ramanagar

Respected Sir,

Subject: Compliance Report with respect to the CFO conditions:

Ref: Combined Consent order No. AWH-302157 / PCB ID - 30759 / Dated: 21-02-2017

With reference to the above subject, we here with submitting the point wise compliance report as per the CFO conditions for your kind consideration/record under Water & Air Act for the unit M/s. Dairy Classic Ice Creams Pvt Ltd. Plot No. 256(part) 257 & 258, Harohalli Industrial Area, 2nd Phase, Kanakapura Taluk, Ramanagara District-562112.

TREATMENT & DISPOSAL OF EFFLUENTS UNDER THE WATER ACT

<u>CONDITIONS</u>	<u>Remarks</u>
1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.	Followed the condition
2 (a).The sewage/domestic effluents shall be treated in septic tankwithSoak pit. No over flow from the soak pit is allowed. The septictank withSoak pit shall be as per IS 2470 Part-I & Part-II.	Domestic sewage is treated in common ETP
2(b). The treated sewage effluents discharged shall confirm to the standard specified in Annexure-1	Yes followed as per the condition & conducting water analysis for the same parameters on monthly basis.
3(a).The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the board in Annexure-I	Effluents treated in ETP & tested parameters well within the limit.



ISO 9001 : 2008
ISO 22000 : 2005
Certified Company



DAIRY CLASSIC ICE CREAMS (P) LTD.

Food Products and Dairy Products Unit

Plot No. 256(Part), 257 & 258, KIADB-Harohalli Industrial Area,
II Phase, Kanakapura Taluk, Ramnagara District - 562 112, Karnataka.

3(b). The trade effluent shall be handed over to CETP & maintain of log book of effluent generated and sent every day.

Treated in our own ETP, not for CETP.

4. The occupier shall install flow measuring recording devices to record the discharge quantity and maintain the record.

Water flow meter is provided, water consumption record is maintained.

5. The occupier shall not change or alter either the quantity or the place of discharge or temperature or the point of discharge without the previous consent/permission of the board.

Complied

6. The occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

Complied

B: EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the stack/chimney/chimney mentioned in Annexure-II where from the board shall be free to collect the samples at any time in accordance with the act or rules made there under.

Made arrangements as per the condition & the emission parameters are within the limit

2. The Occupier shall provide port holes for sampling of emission access platforms for carrying out stack sampling, electrical points and all other necessary arrangement including ladder as indicated in Annexure-II

Yes made arrangements as per the condition

3. The occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

Agreed to the Conditions

C. WATER CESS:

1. The applicant shall provide water meters at all the intake points as specified under section (5) of the Water cess Act 1977 and shall file water cess returns regularly before fifth of every month and also pay the Cess assessed with the time stipulated

Not applicable



DAIRY CLASSIC ICE CREAMS (P) LTD.

Food Products and Dairy Products Unit

Plot No. 256(Part), 257 & 258, KIADB-Harohalli Industrial Area,
II Phase, Kanakapura Taluk, Ramánagara District - 562 112, Karnataka.

D. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents and emissions collected and get them analyzed once a month/indicated in Annexure for the parameter.

Monitoring periodically through approved lab.

E. SOLID WASTE (OTHER THAN HAZARDOUS WASTE)DIPOSAL:

1. The occupiershall segregate solid waste from Hazardous waste Municipal solid and store it properly till treatment /disposal without causing pollution to the surrounding environment.

Followed as per the condition.

2. The solid waste generated shall be handled and disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

Separate room is maintained. Proper collection, storage & disposal is maintained.

F. NOISE POLLUTION CONTROL:

The Industry shall ensure that the ambient noise levels within its premises shall not exceeds the limits i.e. 75 dB (A) Leg during day time and 70 dB (A) Leg during the night time as specified in the Environment (Protection) Rules.

Complied to the Conditions and Noise Level is Maintained within the permissible limit.

G. GENERAL CONDITIONS:

1. The board reserves the right to review impose additional revoke, change or alter terms and conditions of this consent.

OK, agreed to the condition

2. The occupiershall forth with keep the board informed of any accidental discharge of emissions/effluents in the atmosphere in excess of the standard laid by the board. The applicant shall also take corrective steps to migrate the impact.

Yes, done

3. The occupiershall provide alternative power supply sufficient to operate all pollution control equipment.

Yes, done

4. The entire premise shall always be kept clean. The effluent holding area inspection chambers, outlets flow measuring points should made easily approachable.

Maintained as per the condition

5. The occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the board.

Yes, displayed



Dairy Classic Ice Creams (P) Ltd.

Food Products and Dairy Products Unit

Plot No. 256(Part), 257 & 258, KIADB-Harohalli Industrial Area,
II Phase, Kanakapura Taluk, Ramnagara District - 562 112, Karnataka.

6. The occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of his consent after expiry of the validity of consent.	Agreed to the condition
7. The occupier shall make an application for consent for subsequent period at least 45 days before expiry of this consent.	Followed the condition
8. The occupier shall maintained register regarding the ambient air quality and stack monitoring. The register shall be open for inspection by the board officers at all time.	Yes Maintained.

Annexure-II

Chimney No.	Chimney attached to	KVA Rating capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance Limits mg/Nm ³	Air Pollution Control Equipment to be installed	Compliance
1	Hot water generator	2 Lakh Kcal/hr * 3 numbers	17	PM (mg/NM3), SO2 (PPM), NOx (PPM)	-00	PRT	Complied
2	DG sets	380 KVA	15		00	AEC	
3.	DG sets	570 KVA	15		00	AEC	
4.	DG sets	600 KVA	15		00	AEC	

We hope we have clarified all the points and we assure you that we will strictly adhere to the regulations under the provisions of Water Act & Air Act.

Kindly do the needful at the earliest.

For Dairy Classic Ice Creams Pvt Ltd

Azhar

Director

PARSONS NUTRITIONALS PRIVATE LIMITED

CIN: U65311UP2002PTC204704, Email Id: pnplcs2017@gmail.com Web: parsonsnutritionals.in
No. 319-C, 320 A & B, 321 and Survey No. 225/2, 225/3 and 225/5 to 225/10, 2nd Phase,
KIADB Industrial Area, Harohalli, Kanakapura Taluk, Ramanagara District, Karnataka-562112



Date: 15.12.2025

To,
The Environmental Officer
Karnataka State Pollution Control Board
Regional Office – Bangalore South District,
No.62/5, Vaderahalli,
Near new DC Office,
Bangalore Mysore Road,
Bangalore South District Pin: 562 159

Dear Sir,

Sub: Compliance report against Consent for operation

Ref: 1) Consent Order No. AW-342779 PCB ID: 26119 Date: 02-04-2024

With subject and reference to above, we would like to submit compliance report against consent order issued vide order no.AW-342779 PCB ID: 26119 Date: 02-04-2024. We here with attached consent condition register with compliance against each consent condition.

Request you to review and if any changes.

Thanking you,

Yours faithfully,

For Parsons Nutritionals Private Limited.

Authorized Signatory



PARSONS NUTRITIONALS PRIVATE LIMITED

CIN: U65311UP2002PTC204704, Email Id: pnpls2017@gmail.com Web: parsonsnutritionals.in

No. 319-C, 320 A & B, 321 and Survey No. 225/2, 225/3 and 225/5 to 225/10, 2nd Phase,

KIADB Industrial Area, Harohalli, Kanakapura Taluk, Ramnagara District, Karnataka-562112



Consent Condition Register - Annexure-II

Combined Consent Order AW-342779 PCB ID : 26119 Date: 02/04/2024

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

TERMS AND CONDITIONS

A		TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.	Compliance
1		The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.	Complied
2(a).		The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.	NA
2(b).		The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.	Complied
3(a).		The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1	Complied
3(b).		The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.	NA
4		The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.	Complied
5		The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.	Complied
6		The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.	Complied
7		The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:	Complied
8		The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.	Complied
B		EMISSIONS :	
1		The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.	Complied
2		The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.	Complied
3		The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.	Yes will follow the same
C		MONITORING & REPORTING:	
1		The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/ either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.	Every month Analysis report available and submitted to department
2		The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.	Complied
D		SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:	
1		The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.	Complied



PARSONS NUTRITIONALS PRIVATE LIMITED

CIN: U65311UP2002PTC204704, Email Id: pnppls2017@gmail.com Web: parsonsnutritionals.in

No. 319-C, 320 A & B, 321 and Survey No. 225/2, 225/3 and 225/5 to 225/10, 2nd Phase,

KIADB Industrial Area, Harohalli, Kanakapura Taluk, Ramanagara District, Karnataka-562112



	2	The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.	Complied
E	NOISE POLLUTION CONTROL:		
	1	The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time. b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time. c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time. d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.	Complied
F	HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:		
		The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.	Yes Complied
F	GENERAL CONDITIONS:		
	1	The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.	Yes Ground Water Authority Permission obtained. Copy Attached
	2	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.	Complied
	3	The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.	Complied
	4	The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.	Complied
	5	The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.	Complied
	6	The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.	Will inform such cases
	7	The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.	Provided
	8	The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow points should made easily approachable.	Complied
	9	The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.	Displayed
	10	The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.	Will apply before expiry
	11	The applicant shall make an application for consent for subsequent period at least 120 days before expiry of this consent.	Will apply before expiry with in timelines.
	12	The applicant shall develop and maintain adequate green belt all around the periphery.	Complied
	13	The applicant shall provide rain water harvesting system and shall provide proper storm water management system.	Complied
	14	This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court	No cases pending
	15	The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.	Submitted
	16	The applicant shall display flow diagram of the pollution control system near the pollution control system/s	Displayed
	Note	The Conditions A.1.2(a) & 3(b) mentioned in the schedule are not applicable.	
		The applicant shall comply with the Additional Conditions incorporated in Annexure-I, I(A) & II which is uploaded along with this Consent for Operation(Expansion) Order for the period up to 30.06.2028. The CFO Order issued under Orange category vide order No. AW-327689, dated: 28.10.2021 stands cancelled/withdrawn.	Complied



The Environmental Officer

15th Dec 2025

Karnataka State Pollution Control Board
Parisara Bhavan, Near DC Office,
Bangalore Mysore Road,
Ramanagara -562159


Subject : Compliance of Environmental Clearances Conditions.

Ref : 1) State Level Environmental Clearance Letter no.FEE02ECO2011 dated 18.03.2011. Issued by secretary to Govt. Government of Karnataka Forest, Ecology & Environmental Department.

With reference to the above, we bring to your kind Notice, That we have fully complied with conditions as stipulated in the Environmental Clearance dated 18.03.2011, and Then subsequently Implemented the Project for subsequently implemented the project for manufacture of 60000 tons of Kraft / Duplex coated paper and decorative Laminates of quantity 3 Million Sq meters per annum at Plot No.298, 2nd Phase, Harohalli Industrial Area, Ramanagara District,

Compliances are as per the given Annexure - I.

**Your Faithfully
For Orchid Laminates (P) Ltd**


**Pramod Kumar Tantia
(Director)**



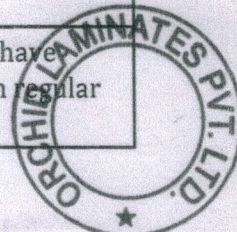
64

Annexure - I

The Conditions imposed by the Enviromental clerance are as follows.

Orchid Laminates (P) Ltd.
Plot No.298, Road No.1, Harohalli.

Sl. No.	Particulars	Remarks
1	Strictly follow the CFE / CFO conditions issued by the KSPCB	Followed and complied
2	Strictly follow the conditions of on-site emergency plan approved by the Department of Factories & Boilers.	Approval obtained & compelted
3	Dispose solid waste in a scientific manner without causing underground and surface water pollution directly on indirectly.	Followed and complied. Handled scientifically & Having contracts for Disposal. Established STP of 50 KLD for Domestic sewage. Contracts signed with cement plants for plastic waste. Established ETP plant of capacity 500 KLD process water Treatment and 100% water is Re-Used in a close loops:
4	Adpot rainwater harvesting in the industry within the next 6 months and submit compliance report.	Completed & Established Soak pits - 12 Nos, Rain water Harvesting Tanks capacity 60 KL-3 Nos & Rain water recharge tank of capacity 320 KL.
5	Earmark minium 33% of the project land for green belt and afforest with tree appecies like: Neem, Alstonia, Saraca indica, Acacia auriculiformis, Mahogany, Madhuka indica, Silver oak, Pongamia, Simaruba glauca etc within 6 Months and submit compliance report.	2 Rows of Trees Planted in outer periphery & maintained Green belt all around and open spaces for soil moisture absorption.
6	Scientifically dispose the wastes generated in the project such as waste gear/ lubricating oil, batteries etc., strictly as per rules.	Complied Contact signed with Authorized oil recyclers & plastic drum recyclers.
7	Provide sanitary facilities such as sufficient number of toilets/bathrooms/septic tank/ soak pits for the employees of the project.	Provided sufficent number of Taoilets & bathrooms for all employees in all 36 nos and 4 separte Toilets for Truck drivers.
8	Comply with all the environmental protection measures incorporated in the EMP.	Complied with EPM as per EMP.
9	Obtain all other statutory clearance / persmissions required to be taken by the company.	Obtained all statutory permissions from department of Factories & Boilers, ESI & PF, KGWA & KSPCB etc prior to Establishing of Project.
10	Submit six monthly compliance report to these conditions to the Department without fail.	Submitted during Implemnetation Stage & regular returns being filed as per Norms of KSPCB.
11	The Project proponent should display the conditions prominently at the entrance of the project on a suitable size board for the information of the public.	Displayed Information Board at the Entance of Main Gate.
12	The Project proponent shall also maintain the road from project site to main road.	The Project is in a well established Industrial Area with proper Roads & concrete drains with all Infrastructure & is well maintained.
	The Proponent shall execute the following commitment made towards the corporate Social Commitment Plan vide letter dated 07.03.2011 with a budget of Rs.20,000/ PA and shall submit the report to the Department.	The Company has followed and continues to follow CSR Activities & have actually promoted & Rebuilt Govt. Primary School rooms & Toilets on regular basis. Regular CSR spends are done and filed with MCA.



Mund

M/s. KH Enterprises
Plot No. 310-F2, Sy. No. 529, KIADB Industrial Area,
Harohalli Industrial Area Phase II, Kanakapura Taluk,
Ramanagara District.

COMPLIANCE REPORT TO THE CFO CONDITIONS

Combined Consent Order no. AW-319862, dated 31.08.2020.

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT:

1.	The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.	Not applicable
2(a)	The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.	The sewage generated from the unit is being disposing into the Septic tank & soak pit.
2(b)	The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.	Not applicable
3(a)	The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-I.	The trade effluent generated from the process is being treated in the ETP of capacity 10 KLD and treated effluent is completely recycled.
3(b)	The trade effluent shall be handed over to CETP and to maintain logbook of effluent generated & sent every day.	Not applicable
4.	The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.	Noted and will be strictly adhere to
5.	The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.	Noted and will be strictly adhere to
6.	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.	Noted and will be strictly adhere to
7.	The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:	Noted and will be strictly adhere to
8.	The applicant shall discharge the effluent only to the place mentioned in the Consent order and discharge of treated/ untreated outside the premises is not permitted.	Noted and will be strictly adhere to

B. EMISSIONS:

1	The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any	Noted and will be strictly adhere to
---	---	--------------------------------------

M/s. KH Enterprises
 Plot No. 310-F2, Sy. No. 529, KIADB Industrial Area,
 Harohalli Industrial Area Phase II, Kanakapura Taluk,
 Ramanagara District.

	time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituent forming the emission in each of the stacks shall not exceed the limits laid down in Annexure-II.	
2	The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.	Noted and will be strictly adhere to
3	The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.	We will take the permission from the Board before modify.

C. MONITORING & REPORTING

1	The applicant shall get the sample of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.	Noted and will be strictly adhere to
2	The applicant shall maintain log books to reflect the working condition of pollution control system and also self monitoring results and keep it open for inspection.	Noted and will be strictly adhere to

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1.	The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.	Noted and will be strictly adhere to
2.	The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.	Noted and will be strictly adhere to

E. NOISE POLLUTION CONTROL:

1.	The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in under the Air (Prevention and Control of Pollution) Act, 1981.	Noted and will be strictly adhere to
----	---	--------------------------------------

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rule 2016:

1.	The applicant shall comply with the provisions of the Hazardous and other Wastes (management & Transboundary movement) Rule 2016:	Noted and will be strictly adhere to
----	---	--------------------------------------

G. GENERAL CONDITIONS:

1.	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.	Noted and will be strictly adhere to
----	--	--------------------------------------

M/s. KH Enterprises
 Plot No. 310-F2, Sy. No. 529, KIADB Industrial Area,
 Harohalli Industrial Area Phase II, Kanakapura Taluk,
 Ramanagara District.

2.	The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officer of the Board duly authorized in this behalf.	Noted and will be strictly adhere to
3.	The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.	Noted and will be strictly adhere to
4.	The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.	Noted and will be strictly adhere to
5.	The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.	Noted and will be strictly adhere to
6.	The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.	Noted and will be strictly adhere to
7.	The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.	Noted and will be strictly adhere to
8.	The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.	Noted and will be strictly adhere to
9.	The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.	Noted and will be strictly adhere to
10.	The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.	We are now applying for CFO Renewal for further period for operation our unit.
11.	The applicant shall develop and maintain adequate green belt all around the periphery.	Noted and will be strictly adhere to
12.	The applicant shall provide rain water harvesting system and shall provide proper storm water management system	Noted and will be strictly adhere to
13.	This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court	Noted and will be strictly adhere to
14.	The applicant shall furnished the Environment statement for every financial year ending with 31 st march in Form-V as per Environment (protection) Rules,1986. The statement shall be furnished before the end of September.	Noted and will be strictly adhere to
15.	The applicant shall display flow diagram of the pollution control system near the pollution control system/s.	Noted and will be strictly adhere to

Minimal Requisite Facilities of reconditioning of contaminated barrels/containers

Sl. No.	Requisite Facilities	Facilities Provided
1	Separate covered storage area for both contaminated containers and cleaned containers with proper slope and spillage collection pit and channelizing to ETP.	We have covered the storage area separately for both contaminated containers and cleaned containers with proper slope which leads to ETP
2	Exhaust/Suction blowers in the contaminated drums/container handling and storage area.	We have provided the exhaust system at the contaminated drums storage area
3	Size/capacity of storage sheds to be adequate to store at least 7 days requirement of contaminated drums.	Provided the shed area of 6,000 sq ft to store the contaminated drums. Built up area – 4,000 Sq ft Open area – 2,000 Sq ft
4	Shed with dry draining facility for used drums, having saw dust bed for dry draining of oily/lubricant/greasy drums	Provided the dry draining facility for used drums.
5	Two stage cleaning facility (i.e. hot water with caustic solution/detergent followed fresh water cleaning) having fixed nozzles arrangement.	We have provided the two stage cleaning facility followed by hot water & fresh water
6	Bund wall along the container storage and washing area.	Provided the Bund wall along the container storage and washing area.
7	Number of nozzles for 1 HP pump shall not exceed 03.	Provided the 02 nozzles for 1 HP pump
8	Multiple jets to ensure that water jets hit entire inner surface of the containers.	We have provided 4 numbers of jets to clean the inner surface of the containers.
9	Separate area with provision for washing outer surface of the containers with periphery drainage, adequate slope and collection pit and channelizing to ETP.	We have made provision for washing outer surface of the containers with periphery drainage with adequate slope
10	Designated space for drum cleanings channelized to Effluent Treatment Plant.	We have provided the space for drum cleanings channelized to primary ETP.
11	Effluent Treatment Plant and/or Forced Evaporator of adequate capacity.	We have provided Effluent Treatment Plant
12	Sludge drying Bed of adequate size.	We have Sludge Drying Beds of 4 No's 1.5 m x 1.5 m x 1.0 m
13	Zero discharge by evaporation of the effluent and/or recycling of treated effluent in washing process or member of Common Effluent Treatment Plant.	We have facility of recycling of treated effluent for washing process
14	Water flow meter at the inlet to evaporator and ETP.	We have provided Water flow meter to inlet of ETP
15	Vent of vacuum pump (if any) elevated at least up to 6 mtr above the roof level.	We have provided the vacuum pump
16	Separate covered hazardous waste storage area to store hazardous waste generated during the utilization process viz. left over residues from contained drums, residue from forced evaporator and ETP sludge.	We have provided closed hazardous waste storage area to store hazardous waste generated during the utilization process

COMPLIANCE FOR COMBINED CFO NO. PCB/SEO/HWMC/WPC&APC/REG NO. 50288, PANCHAMUKHI PHARMA CHEM

CONDITION NO	CONDITION	COMPLIANCE MADE
A Treatment and disposal Effluents under water act		
1	The daily quantity of domestic effluent discharge shall not exceed the quantity of 360 LPD	Discharge quantity of Domestic effluent will not be exceed 360 LPD
2	The applicant shall treat the domestic effluent in septic tank & soak pit. No overflow from the soak pit is allowed. The septic tank & soak pit shall be designed as per is 2470 Part I & Part II.	We will treat the domestic effluent in septic tank & soak pit. And no overflow will be allowed.
3	The applicant shall discharge the effluent only to the place mentioned in the consent order.	We will discharge the effluent only to the place mentioned in the consent order.
4	The applicant shall discharge the trade effluent to impervious tank and dispose to common effluent treatment plant (M/s. Pai & Pai Chemicals Pvt Ltd.)	We will discharge the trade effluent to impervious tank and dispose to common effluent treatment plant (M/s. Pai & Pai Chemicals Pvt Ltd.)
B. Discharge of emissions under the air act		
1	The discharge of emission from the premises of the applicant shall pass through the chimneys mentioned in this consent order where from the board shall be free to collect the samples at any time in accordance with the act or rules made there under.	Chimney & dust collector provide for the Boiler as per the consent order. And Scrubber is provided to all reactors emission discharge point
2	The applicant shall provide control equipment for the control of emissions. The rate of emission discharged and the tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-1 . The applicant shall monitor the emission levels as per the frequency schedule indicated in the Annexure-1	The rate of emission discharged and the tolerance will be under limit. And we will monitor the emission levels as per the frequency schedule indicated in the Annexure-1
C. Solid waste management/hazardous waste management		
1	The applicant shall segregate solid waste from	We will segregate solid waste from

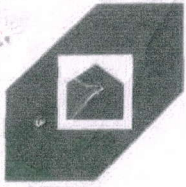
	Hazardous waste and store it properly till treatment/disposal without causing pollution to environment.	Hazardous waste and store in a secured manner without causing pollution to the environment.
2	The applicant shall strictly comply with the conditions stipulated in the authorization issued under hazardous wastes (Management, Handling & Transboundary Movement) Rules, 2008 as amended up to 2010. The hazardous waste generated is as follows: i) Used oil - 0.1KL/A (Cat- 5.1), ii) Used cotton wastes and gloves- 9 MT/A (Cat-5.2)iii) Used spent solvents- 36 KL/A (Cat-20.2), iv) Distillation residue -900 MT/A (Cat-20.3) v) Plastic drums /Barrels-360 No' s/A (Cat-33.3)	We will strictly comply with the conditions stipulated in the authorization issued under hazardous wastes (Management, Handling & Transboundary Movement) Rules, 2008 as amended up to 2010.
D. Noise Pollution Control	The applicant shall take steps to control noise levels so as to maintain ambient air quality standard in respect of noise as laid down under the Air Act 1981. The noise generated in the factory premises shall be within the prescribed 75 dB(A) leq. during day time and 70 Db(A) leq. during night time.	Acoustic enclose is provided to the Generator and noise level in the factory premises will be within the prescribed noise level.
E. Monitoring and reporting	The applicant shall maintain log books to reflect the working condition of pollution control systems and also self-monitoring results and keep it open for inspection.	We will maintain the log books to reflect the working condition of pollution control systems and also self-monitoring results and keep it open for inspection.
F. General conditions applicable to all activities		
1	The applicant shall provide water meters for every source of water and shall submit the cess returns regularly as required under water cess act before 5 th of every month in the prescribed form.	We will provide water meters for every source of water and shall submit the cess returns regularly as required under water cess act before 5 th of every month in the prescribed form.
2	The applicant shall not allow the discharge from other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.	We will not allow the discharge from other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
3	Septic tank & soak pit site and the entire premises shall always be kept clean.	We will always keep clean septic tank & soak pit and it will be away from the premises.
4	The applicant shall not change or alter quality	We will not change or alter quality

	or the rate of discharge or temperature or the route of discharge without the prior consent of the board.	or the rate of discharge or temperature or the route of discharge without the prior consent of the board.
5	The applicant shall promptly comply with all orders and instructions issued from time to time by the board or any other officers of the board duly authorized in this behalf.	We will comply the all the instruction issued from time to time by KSPCB duly authorized this behalf
6	The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the board.	We will display the consent granted in a prominent place for perusal of the inspecting officers of the board.
7	The applicant shall provide alternate power supply sufficient to operate all pollution control equipment utilized by the applicant to maintain compliance with the terms and conditions of this consent.	We will provide alternate power supply sufficient to operate all pollution control equipment utilized by the applicant to maintain compliance with the terms and conditions of this consent.
8	The applicant shall monitor the ambient air quality at the locations stipulated by the board and monitoring shall be done as per EP rules	We will monitor the ambient air quality at the locations stipulated by the board and monitoring shall be done as per EP rules
9	The applicant shall furnish environmental statement for every financial year ending with 31 st march in form-v as per environmental (Protection) rules 1986 the statement shall be furnished before the end of September.	We will furnish Form -5 as per Environment protection rule 1986 the statement shall be furnished before the end of September.
10	The applicant shall go for ISO 14000 and shall have environmental cell headed by qualified environmental engineer/scientist for the management of environmental aspects.	Point noted
11	The applicant shall ensure that proper Environmental management system is in place.	Point noted
12	The applicant shall develop and maintain adequate green belt all around the periphery.	We have greenery all around our factory premises.
13	The applicant shall create facility for rain water harvesting within the factory premises.	We will provide rain water harvesting within the factory premises.
14	There shall not be public complaints against the industry regarding any kind of pollution.	We assure there will not be public complaints against the industry regarding any kind of pollution
15	All the raw material products and hazardous waste shall be stored inside the shed only.	We will keep all the raw material products and hazardous waste shall be stored inside the shed only.
16	All the drums and machinery shall be placed within the shed and floor shall be impervious .	We will keep All the drums and machinery within the shed and floor shall be impervious

17	The applicant his heirs legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the period of consent.	The applicant his heirs legal representatives or assigns will have no claims what so ever to the continuation or renewal of this consent after expiry of the period of consent
18	The applicant shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged in to stream or well or air as a result of such discharge, water or air is being polluted.	We will keep informing of any accident, or any other regarding air and water pollution .
19	The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.	Point noted
20	The applicant shall make an application for consent at least 120 days before expiry of this consent.	We will make an application for consent at least 120 days before expiry of this consent.

For PANCHAMUKI PHARMA CHEM

A. G. Maik
Authorised Signatory (Ramesh G. Maik)



KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

#14/3, 2nd Floor, C.F.C. Building, Maharshi Aravinda Bhavan, Nrupathunga Road, Bengaluru - 560 001

Phone Number : 080-22117372

website : www.kiadb.in email id : do1@kiadb.in

No. KIADB/EE-1/1361 / 2025-26

Date: 11/12/2025

To,
Environmental Officer,
Karnataka State Pollution Control Board,
"Parisara Bhavana", Near DC Office,
Bengaluru-Mysore Road,
Ramanagara-562 159.

RPAD

Sir,

Sub: Request to furnish a reply to recommendations of the joint committee pertinent to proceedings of the held on 22.05.2023 in the matter OA/2021 regarding pollution in KIADB Harohalli Industrial Area, Ramanagara District-reg.

Ref: Your letter No. KSPCB/ RO-RMN/ NGT/ 2025-26/ 618
Dated: 05.12.2025.

****A_A****

With reference to the above subject, O.A. No. 401/2021 before the NGT Southern Zone, Chennai, filed by Balasubramanian vs. State Government of Karnataka regarding environmental pollution in Harohalli Industrial Area, Kanakapura Taluk, Ramanagara District, Karnataka, this office was requested vide the above reference to submit the Action Taken Report as follows;

SI No	Compliance
1	Harohalli and Bidadi Industrial Areas are already sanctioned with total water supply of quantity 13.5 MLD. KIADB has awarded the tender for the water supply distribution network for Harohalli Phase-I & Phase-II Industrial Area, Harohalli Taluk, Bengaluru South District has been entrusted to M/s. S R Construction on 15.11.2025 for a contract amount of Rs. 5.48 crores.
2	KIADB has awarded the tender for the construction of a 10 MLD Tertiary Treatment Plant near Bidadi, at Byramangala Lake on the Vrishabhavathi River, for supplying treated water to Bidadi, Shanamangala and Harohalli Industrial Areas. The work, including operation and maintenance for a period of 10 years, has been entrusted to M/s. Maloo Construction India Pvt Ltd on 01.02.2024 for a contract amount of Rs. 35.59 Crores, and the project is currently in progress. (Photographs enclosed)
3	KIADB has given permission on 01.12.2025 for plantation & maintainance of trees in Harohalli 2 nd Phase Industrial Area to Environment Officer, SEMU, BMRCCL based on their request letter dated: 27.01.2025 to plant the saplings in 79.76 Acres of park and buffer area (Photographs enclosed). KIADB has earmarked 147.78 Acres for parks & 76.36 Acres for buffer zone to develop the greenery in Harohalli 3 rd Phase Industrial Area.

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)
 3rd Floor, C.F.C. Building, Mahanandi Bldg, Kuvempu Road, Bengaluru - 560 001
 Phone Number : 080-22773732
 website : www.kiadb.in email id : do@kiadb.in

47

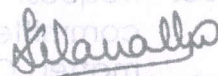
No. KIADB/EE-1/2025-26-2

4 KIADB will approach an expert for getting guidance/ suggestions for reducing the noise levels during night time by adopting good practices/ appropriate measures on top priority basis within 3 months time.

This is for your kind information.

Thanking you,

Yours faithfully



Executive Engineer-1

With reference to the above subject, O.A. No. 401/2021 before the NGT Southern Zone Chennai, filed by Balarubmanian vs. State Government of Karnataka regarding environmental pollution in Horanalli Industrial Area, Kankapura Taluk, Ramnagara District, Karnataka, this office was requested vide the above reference to submit the Action Taken Report as follows:

Sl No	Compliance
1	Horanalli and Bidadi Industrial Areas are already sanctioned with total water supply of quantity 13.5 MLD. KIADB has awarded the tender for the water supply distribution network for Horanalli Phase 4 & Phase 1 Industrial Area, Horanalli Taluk, Bengaluru South District has been entrusted to M/s. S R Construction on 15.11.2025 for a contract amount of Rs. 48 crores.
2	KIADB has awarded the tender for the construction of a 10 MLD tertiary treatment plant near Bidadi, at Byramangala Lake on the Varadharavathi River, for supplying treated water to Bidadi, Shramnagara and Horanalli Industrial Areas. The work, including operation and maintenance for a period of 10 years, has been entrusted to M/s. Maloo Construction India Pvt Ltd on 01.02.2024 for a contract amount of Rs. 35.59 Crores, and the project is currently in progress. Photographs enclosed.
3	KIADB has given permission on 01.12.2025 for plantation & maintenance of trees in Horanalli 2nd Phase Industrial Area to Environment Officer, SEMU, BMRCI based on their request letter dated: 27.01.2025 to plant the saplings in 79.76 Acres of park and buffer area (Photographs enclosed). KIADB has earmarked 147.78 Acres for park & 76.36 Acres for buffer zone to develop the greenery in Horanalli 3rd Phase Industrial Area.

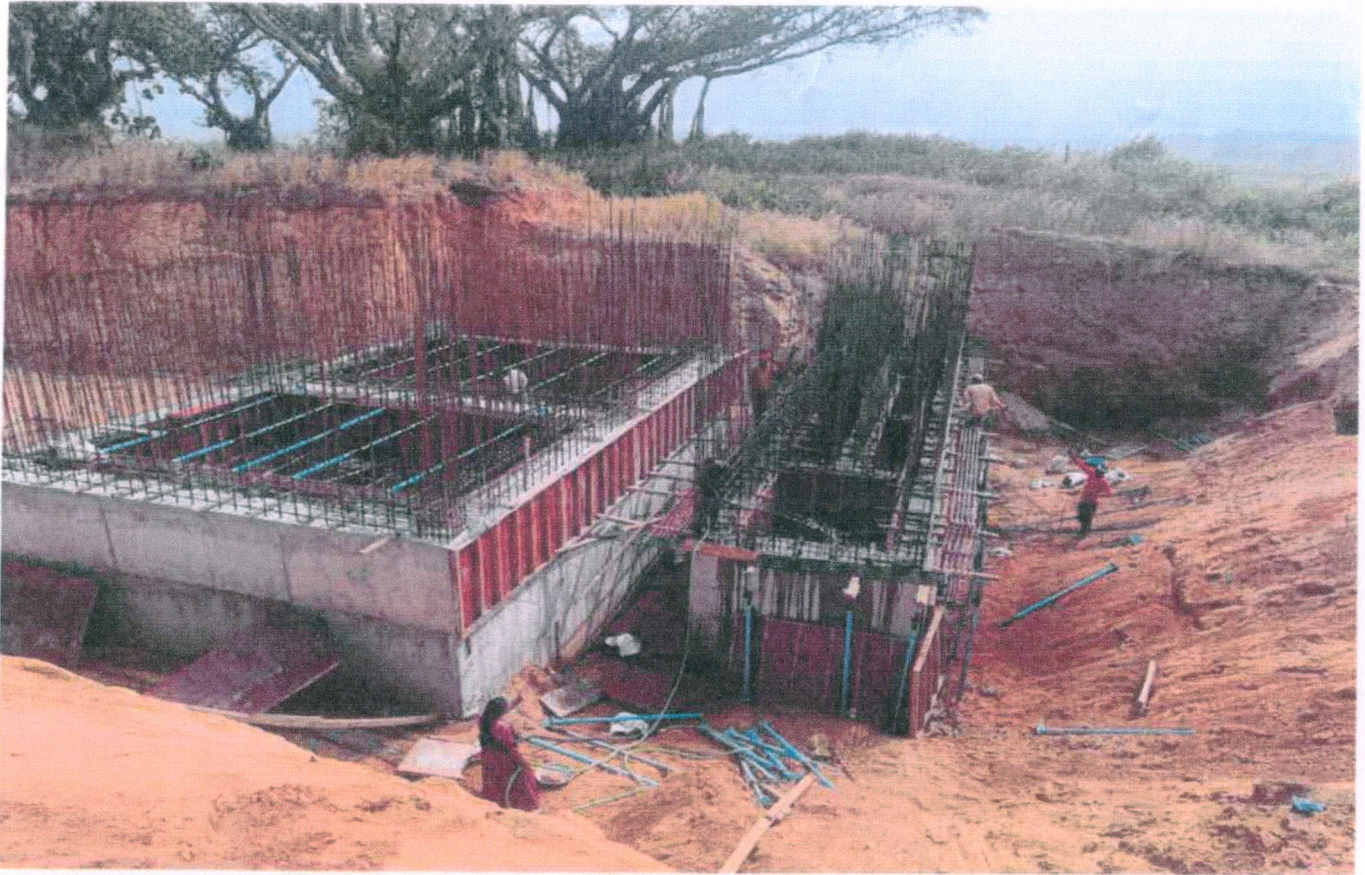


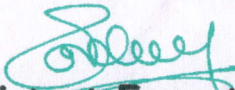
Sulheef
Assistant Executive Engineer,
KIADB, Bengaluru

10 MLD Tertiary Treatment Plant near Bidadi, at Byramangala Lake

76

2




Assistant Executive Engineer,
KIADB, Bengaluru

10 MLD Tertiary Treatment Plant near Bidadi, at Byramangala Lake

3

77



Saleem

Assistant Executive Engineer,
KIADB, Bengaluru

HAROHALLI 1st & 2nd Phase PLANTATION

④

78



Deef

Assistant Executive Engineer,
KIADB, Bengaluru

HAROHALLI 1st & 2nd Phase PLANTATION

5

79



Saeef

Assistant Executive Engineer,
KIADB, Bengaluru

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

#14/3, 2nd Floor, C.F.C. Building, Maharshi Aravinda Bhavan, Nrupathunga Road, Bengaluru - 560 001

Phone Number : 080-22117372

website : www.kiadb.in email id : do1@kiadb.in

o. KIADB/EE-1/1068/2024-25

Date: 01-02-2025

o,
 Environment Officer,
 Regional Office: BMTC Complex,
 2nd Floor, K.H.Road, Shantinagar,
 Bengaluru - 560 027.

RPAD

Sub: Plantation & Maintenance of Trees in Harohalli 2nd Phase Industrial Area Harohalli Taluk, Ramanagara District.
 Ref: Your Letter No. BMRCL/ EO/ SEMU/ 2024-25/ 15915
 Dated: 27.01.2025.

A-A

With reference to the above subject, you have requested to allocate the land in Industrial Area for maintenance for 3 years at your own cost vide letter dated: 27.01.2025.

Accordingly, it is informed that suitable Tree Plant saplings may be taken in the land reserved at Harohalli 2nd Phase Industrial Area, Harohalli Taluk, Ramanagara District for Parks, Buffer without damaging the existing utilities & property of KIADB at your own risk & cost. Further, Tree Plantation has to be maintained minimum of 3 years & KIADB will not provide any financial assistance in this regard.

The details of land reserved for Plantation of Trees at Harohalli 2nd Phase Industrial Area Harohalli Taluk, Ramanagara District is as mentioned in below.

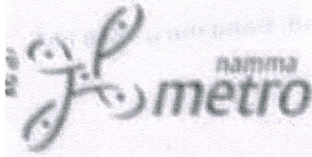
Sl No.	Description	Extent (in acres)
1.	Park	50.27
2.	Greenary Buffer	29.49

Thanking you,

Yours faithfully

Kilavally

Executive Engineer



ಬೆಂಗಳೂರು ಮೆಟ್ರೋ ರೈಲ್ ನಿಗಮ ನಿಯಮಿತ

ನಿಗಮದ ಕಛೇರಿ: ಬೆಂಗಳೂರು, 14 ನೇ ಮಹಡಿ, ಕೆ.ಎಚ್.ರಸ್ತೆ, ಶಾಂತಿನಗರ, ಬೆಂಗಳೂರು
 ದೂರವಾರ್ತೆ - 560 027, ೨೦೨೩

Bangalore Metro Rail Corporation Ltd.

(A Joint Venture of Government of Karnataka & Government of India)

Regd. Office : B.M.T.C. Complex, 3rd Floor, K.H. Road, Shanthinagar,
 Bengaluru - 560 027, INDIA

BMRCL/EO/SEMUR/2024-25/15915

Date: 27.01.2025

Executive Engineer-1
 DB, #14/3, 2nd Floor, C.F.C. Building,
 Harshi Aravinda Bhavan,
 Pathunga Road, Bengaluru - 560001.

Subject: Request for Re-Allotment of Land for Compensatory Plantation.

Reference: Letter No. KIADB/EE-1/1455/2022-23 dated 15.03.2023 regarding allotment
 and for plantation at Dodaspet 4th Phase, Avveralli Industrial Area, Nelamangala

With due respect, we wish to bring to your kind attention that BMRCL received your
 letter dated 15.03.2023, regarding the allotment of land for compensatory plantation
 at the felling of trees for metro works. However, due to the discharge of tender at
 the site, the plantation work could not be initiated as planned.

Considering the significance of fulfilling the compensatory plantation requirements, we
 hereby request your esteemed office to kindly re-allot the previously allocated land or
 to provide an alternative suitable land for this purpose. This will enable BMRCL to proceed
 with the compensatory plantation in compliance with the relevant guidelines and
 environmental commitments.

We look forward to your kind cooperation and support in this matter.

Thank you.

Yours sincerely,

(Ranganathaswamy H S)
 Environment Officer
 SEMU, BMRCL.

27/1/25

Letter No. KIADB/EE-1/1455/2022-23 dated 15.03.2023

List of names and addresses of companies that have been issued Existing bore well user registration certificates from 2018-19 to 2025-26

Sl. No.	Company Name & Address	Bowell No.	Permission Date
1	M/s. Parsons Nutritionals Private Limited, Plot no.319c, 320A & B321, 2nd Phase, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	02.05.2018
2	M/s. Stovekraft Limited, Industrial Area, Harohalli Taluk, Bengaluru South District.	2	12.06.2018
3	M/s. Dairy Classic Ice Creams (P) ltd., Unit-01 Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	2	20.07.2018
4	M/s. Pooja Foods And Beverages Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	04.12.2018
5	M/s. Hajira enterprises pvt Ltd Plot no,324 T, Harohalli Industrial Area, 2nd phase, Harohalli Taluk, Bengaluru South District.	1	07.12.2018
6	M/s. Motherland Garments pvt ltd., Plot no.178,KIADB Industrial area, 2nd phase, Harohalli Taluk, Bengaluru South District.	1	27.02.2019
7	M/s. Sakthi Accumulators Pvt, Ltd., Plot-212, KIADB Industrial Area, Phase-2, Harohalli Taluk, Bengaluru South District.	1	30.03.2019
8	Rekha engeenier pvt ltd., M/s. Vashkleen laundry services pvt ltd Plot No.. 125-P, 1st Phase, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	10.04.2019
9	M/s. Anthem Bio Seince., Unit-2, No.276-P & 277-P, SY No.20, 2nd Phase,Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	5	10.04.2019
10	M/s. Turningpoint Software Solotion Pvt Ltd., Plot No. 250, Harohalli industrial Area, 2nd phase, Harohalli Taluk, Bengaluru South District.	1	22.04.2019

11	M/s. Promac Engineering Industries Ltd.,KIADB Industrial Area, Harohalli Taluk, Bengaluru South District.	1	18.05.2019
12	M/s. Rap Shree Engineering Products Co, LTD., Plat No.318 F. KIADB Industrial Area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	1	25.06.2019
13	M/s. Brown Dove Healthcare Pvt, Ltd., Plat No.318/A. KIADB Industrial Area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	1	28.06.2019
14	M/s Tokai Rubber Auto Parts India Pvt Ltd,. Plot no. 337, KAIDB, Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	3	01.07.2019
15	M/s. Bhuruka Gases Limited, Plot no.206/207, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	04.07.2019
16	M/s. Same Skyconchakshanas (E) Pvt,Ltd, No. 736, Plot no.5/P2, 1st Phase, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	11.07.2019
17	M/s. Praras Bio Sciences Pvt, Ltd, Plot No. 132, Harohalli 1st Phase, KIADB Industrial Area, Harohalli Hobli, Harohalli Taluk, Bengaluru South District.	1	26.08.2019
18	M/s. A.O.Smith India Water Products Pvt Ltd., Suevey No. 300, 2nd Phase, Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	2	26.08.2019
19	M/s. Saint Globine India Pvt,Ltd, Plot no.10-17, 1st Phase, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	2	26.08.2019
20	M/s. Orchid Laminates Pvt, Ltd, Plot-298, Road No.1, Phase 2nd, Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	2	14.10.2019
21	M/s. PD Navkar bio chem. Pvt ltd., Plot no.303A,KIADB Industrial area, 2nd phase Harohalli, Harohalli Taluk, Bengaluru South District.	1	02.12.2019
22	M/s. Daifuku manufacturing india pvt ltd (Forgepro india pvt ltd,) Plot no2,3 and 4 ,Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	1	24.12.2019

23	M/s. Adarsha Packaging Pvt Ltd., Plot # 338-A, 2nd Phase, KIADB Industrial Area, Harohalli Taluk, Bengaluru South District.	1	28.02.2020
24	M/s. Kalpana enterprises, Plot no,241, Harohalli Industrial Area, 2nd phase, Harohalli Taluk, Bengaluru South District.	1	04.08.2020
25	M/s. Sbee Cabales india pvt ltd., Plot no 267/6, KIADB, Harohalli hobli, Harohalli Taluk, Bengaluru South District.	1	10.09.2020
26	M/s. India Agro Exportes Pvt Ltd., Yadumadu village, Harohalli Hobali, Harohalli Taluk, Bengaluru South District.	1	26.09.2020
27	M/s. B.R.S.Precision Manufacturing Pvt. Ltd., Plot No.1A, KIADB, Harohalli, Harohalli Taluk, Bengaluru South District.	1	01.12.2020
28	M/s. Sikon ENGINEERING Pvt, Ltd., Plat No.318 F. KIADB Industrial Area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	1	26.01.2021
29	M/s. Steel Center, Plat No.236. KIADB Industrial Area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	1	03.03.2021
30	M/s. Aryan Agro Industries, Plat No.325-J2. KIADB Industrial Area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	1	29.03.2021
31	M/s. Aryan Agro Industries, Plat No.325-J2. KIADB Industrial Area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	1	29.03.2021
32	M/s. Mother Earth Environ Tech pvt Ltd, Plot no 217, 2nd Phase, Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	1	30.03.2021
33	M/s. T.K Nanjundashetti Silk pvt ltd, Plot no.558, 3nd Phase, Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	1	29.03.2021
34	M/s. Saj Foods Product Pvt, Ltd, Plot no.318, 2nd Phase, Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	1	14.09.2022
35	M/s. Micro Plastic Pvt, Ltd, Plot no.318-G, 2nd Phase, Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	1	23.09.2022
36	Smt. S Umamaheshwari, M/s. Shivapriya Industris, No.173, 2nd Phase, Harohalli industrial area, Harohalli Taluk, Bengaluru South District.	1	19.10.2022

37	M/s. Parsons Nutritionals Private Limited, Plot no.319c, 320A & B321, 2nd Phase, Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	1	03.11.2022
38	M/s. Stovekraft Limited Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	4	02.12.2022
39	M/s. Moksha Agarabatti Company, No.2112/, Gabbadi Village, Haroahalli Hobali, Kanakapura Taluk, Bengaluru South District.	3	19.10.2022
40	M/s. Chandralatha Enterprises pvt ltd., Plot 134,1st Phase Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	07.12.2022
41	M/s. Orchid Laminates Pvt, Ltd, Unit -2 Plot-316, Road No.10, Phase 2nd, Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	3	06.04.2023
42	M/s. A.N.S Paper Mills Pvt, Ltd., Unit-2, Plot-336, 2nd Phase , Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	2	06.04.2023
43	M/s. Swaji Nutritionals Private Limited Plot- 85/1, 85/2, 85/3, 86/1, 86/2, 87/1 87/2, Medamaranahalli Village, Industrial Area – Phase - II, Harohalli Taluk, Bengaluru South District.	1	20.05.2023
44	M/s. Smart Solutions Pvt, Ltd., Plot-270 & 271, 2nd Phase , Harohalli Industrial Are, Harohalli Taluk, Bengaluru South District.	1	20.05.2023
45	M/s. Horizon Packs Pvt Ltd, No 230(Cornor),2nd Phase, Harohalli Industrial Area,Harohalli Hobli, Harohalli Taluk, Bengaluru South District.	1	20.05.2023
46	M/s. Shree Sayi Bivareejs, Survy No .3265, Bharathi Rice mill opposite, Haroahalli Taluk, Bengaluru South District.	1	07.07.2023
47	M/s Neoantherm Life sciences Pvt Ltd Plot No. 313-P, 314-P, 318-P, Survey No. 170, Bannikuppe Road, Plot No. 313-P, 314-P, 318-P, Harohalli Industrial Area – Phase - II, Harohalli Taluk, Bengaluru South District.	1	08.04.2024
48	M/s. The Bottling co, Survy No.166,Harohalli Industrial Area – Phase - II, Harohalli Taluk, Bengaluru South District.	1	13.05.2024
49	M/s. Arms Mine Storage Systems Pvt, Ltd, Plat No. 295, Harohalli Industrial Area – Phase - II, Harohalli Taluk, Bengaluru South District.	1	24.06.2024

50	M/s. Thunga Udhya Pvt, Ltd., Plat No. 573 A, Harohalli Industrial Area – Phase - III, Harohalli Taluk, Bengaluru South District.	1	19.11.2024
51	M/s. Veer O Metals Plat No. 124 & 125, Industrial Area – Phase - I, Harohalli Taluk, Bengaluru South District.	1	22.11.2024
52	M/s. Promac Engineering Industries Ltd., KIADB Industrial Area, Harohalli Taluk, Bengaluru South District.	1	10.01.2025
53	M/s. Dairy Classic Ice Creams (P) ltd., Unit-02, Plat No. 292 B, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South District.	1	17.01.2025
54	M/s. Power Plus, Pro Sadhananda ENGINEER, Plot no.791-G, Harohalli Industrial area, 3rd Phase, Harohalli Taluk, Bengaluru South District.	1	12.03.2025
55	M/s. Kawasaki Manufacturing India Pvt. Ltd., Plot no.276-P2 & 277-P2, Harohalli Industrial area, 2nd Phase, Harohalli Taluk, Bengaluru South District.	2	16.04.2025
Total Borewell		75	

List of Names and addresses of Companies Permission to drill New Borewells from 2018-19 to 2025-26

Sl. No.	Company Name & Address	Bowell No.	Permission Date
1	M/S See Shel Plastics, Harohalli Industrial Area, 2nd Phase, Hulagondanahalli, Harohalli Taluk, Bengaluru South Dist.	1	13.08.2018
2	M/S trimurti Plastics, Plot no 355, 2nd Phase, Harohalli Industtrail Area, Harohalli Taluk, Bengaluru South Dist.	1	29.01.2019
3	M/S Trimuthi Polychem Pvt Ltd, Plot No-329,330,331,332P, 2nd Phase, Indusdtrail Area, Harohalli Taluk, Bengaluru South Dist.	1	29.01.2020
4	M/S P.S Praskash, Plot No-324, 2nd Stage, Harohalli Industrisal Area, Harohalli Taluk, Bengaluru South Dist.	1	25.03.2019
5	M/S Six Phase Tools, Plot No-164B, Harohalli, 2nd Phase, Industrial Area, Harohalli Taluk, Bengaluru South Dist.	1	25.03.2019

6	M/S Srikrishna Industries, Plot No-210 A, Survey No-529/P-22, Industrial Area, Harohalli Taluk, Bengaluru South Dist.	1	25.03.2019
7	M/S Ajay Industries, Plot No-324Y, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist-562112	1	04.03.2021
8	M/S Global Wasahcare, Plot No-180, 2nd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	04.03.2022
9	M/S Indumathi Swamid Dayagnostics, Site No-Q-7, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist-562112	1	04.03.2021
10	M/S Payaz Pasha S/O Abdul Vahab, Survey No-261, Chikkamaralavadi, Harohalli Taluk. Bengaluru South Dist-	1	04.03.2021
11	M/S Shuhan Polymars, Plot No-254-B2, 2nd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	04.03.2021
12	M/S Technofiz Ink, Plot No-712B, 3rd Stage, Maralavadi Hobli, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	20.01.2023
13	M/S Suncolours Venchars, Plot No-712C, 3rd Stage, Maralavadi Hobli, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	20.01.2023
14	M/S Dairy Classic Ice Creams Pvt Ltd, Plot No-256, 257, 258 & 268, KIADB, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	19.07.2023
15	M/S Ashirvad Rubburs, Plot No-614, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	21.06.2023
16	M/S Ragavendra Enterprises, Plot No-553, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	21.06.2023
17	M/S Smart IT Solutions Pvt Ltd, Plot No-270 & 271P, 2nd Phase, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	22.06.2023
18	M/S Rajath Electrical Industries Pvt Ltd, Plot No-WP 59, Cheeluru Grama Panchayath, Maralavadi Hobli, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	13.12.2023

19	M/S Amith Agro Industries, Plot No-743-I, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.12.2023
20	M/S SMS Engineering Works, Plot NO-356, 3rd Stage, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.12.2023
21	M/S G.K. Enterprtises, Plot No-513, 3rd Stage, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.12.2023
22	Shri T.V Prabhu, Plot No-148, 2nd Stage, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	10.01.2024
23	M/S SR Creations Pvt Ltd, Plot No-WP-22, 3rd Phase, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist-562112	1	11.01.2024
24	M/S Shri Venkateshwara Enterprises, Plot No-524, 3rd Phase, Hartohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist-562112	1	10.01.2024
25	M/S Shri Guru Basaveshwara Enterprises, Plot No-51 & 52, 2nd Phase, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.01.2024
26	M/S Captronics Pvt Ltd, Plot No-801/A, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	06.08.2024
27	M/S Diary Classic Ice Creams Pvt Ltd, Plot NO-256, 257, 258 & 260P, KIADB, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	06.08.2024
28	M/S Shree Ananda Nilaya Industriues (Shwetha S), Plot No-50, 3rdf Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	06.08.2024
29	M/S Manju Mouldtech (manjunath V), Plot No-461, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	06.08.2024
30	M/S SK Industries, (NK Shruthi), Plot NO-791/I, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	06.08.2024
31	M/S Uday Enterprises (Mohan Lal) Plot No-791, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	06.08.2024
32	M/S Saachi Warehousing Pvt Ltd, (Prashanth Kiran), Plot No-556, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	06.08.2024

33	M/S Nasipura Auto Components Pvt Ltd (Vasanth Salem) Plot No-318B, 2nd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	06.08.2024
34	M/S Shree Balaji Enterprises, Plot No-582, 3rd Stage, KIADB, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	06.08.2024
35	M/S Mahalakshmi Industries, Plot No-572C, 3rd Stage. Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	06.08.2024
36	M/S Agama Enterprises, Plot No481, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	06.08.2024
37	M/S Ayan Telitronics Pvt Ltd, Plot NO-619, 2nd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	11.02.2025
38	M/S Parl Ink, Plot No-595, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	11.02.2025
39	M/S Micro Labels Pvt Ltd, Plot No-515, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	11.02.2025
40	M/S NRM Industries, Plot No-791, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	11.02.2025
41	M/S Aran Industries, (Barath NB), Plot No-590A, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	11.02.2025
42	M/S Dairy Classic Ice Creams Pvt Ltd, Unit -2, Plot No-292B, 2nd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.02.2025
43	Executive Engineer, PWD Office, Near Government Industrial Training Institute , Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.04.2025
44	M/S Deepu Switchgare, Plot NO-518, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.04.2025
45	M/S Swathi Enterprises, Plot No-54, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.04.2025
46	M/S Flow Oil Pumps Pvt Ltd, Plot NO-715B, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.04.2025

47	M/S Face Switchgare Pvt Ltd, Plot NO-762A, 3rd Stage, Cheeluru Grama Panchayath, Harohalli Industrial Area, Harohalli Taluk, Bengaluru South Dist.	1	11.04.2025
48	M/S Stoka Counsultency & Survices Pvt Ltd, Plot No-WP-83, 3rd Stage, Cheeluru Grama Panchayath, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist.	1	11.04.2025
49	M/S Riyality INK, Plot No-620, 3rd Stage, Cheeluru Grama Panchayath, Industrial Area, Harohalli Taluk, Bengaluru South Dist.	1	11.04.2025
50	M/S Bengaluru Educational Trust, Plot No-752, 3rd Stage, Cheeluru Grama Panchayath, Industrial Area, Harohalli Taluk, Bengaluru South Dist.	1	11.04.2025
51	M/S Tayoda Gose South India Pvt Ltd, Plot No-596A, 596B & 598, 3rd Stage, Industrial Area, Harohalli Taluk, Bengaluru South Dist.	1	18.06.2025
52	M/S Ragavendra Agro Foods, Plot NO-555, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	18.06.2025
53	M/S Jio Fraganass, Plot No-49, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	18.06.2025
54	M/S Parimala Mandir, Plot No-598B, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	18.06.2025
55	M/S Alya Technologies, Plot No-WP-97, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.08.2025
56	M/S Nirmala Enterprises, Plot NO-46, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.08.2025
57	M/S Metro Industries, Plot No 95, 3rd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.08.2025
58	M/S Sprint Print, Plot No-269D, 2nd Stage, Harohalli Industrial Area, Harohalli Taluk. Bengaluru South Dist	1	14.08.2025
Total Borewell		58	

Permitted quantity for withdrawal in Below 25m3 NOC details

SL. No.	Company Name and Address	Permitted KLD	No. of Bore wells	NOC No	Permission Date & End Date	Less User Ground water
1	Hajira enterprises pvt Ltd, Plot no,324 T, Harohalli Industrial Area, 2nd phase, Harohalli Taluk,	4.1	1	KGWAN18999 15309, D:09.02.2023	09.02.2023 & 08.02.2025	-
2	M/s. Promac Engineering Industries Ltd.,KIADB Industrial Area, Harohalli Taluk,	5	1	ಹಿಭೂವಿ/ಅಂಜನಿರಾ /ಅಂ.ಪಾ.ಬ/ಪ್ರ-02/ 2019-20/164, ದಿ:31.07.2019	17.07.2019 & 16.07.2022	-
3	Pooja Foods And Beverages, Harohalli Industrial Area, Harohalli Taluk,	9.7	1	KGWAN17734 05756, D:09.02.2023	09.02.2023 & 08.02.2025	-
4	A.M. Aromatic & Essential Oils KIADB Industrial Area, Harohalli Taluk,	5	1	KGWAN18517 38731 Dated : 06-02- 2024	06.02.2024 & 05.02.2026	-
5	M/s. Turningpoint Software Solutio Pvt Ltd., Plot No. 250, Harohalli industrial Area, 2nd phase, Harohalli Taluk,	12	1	KGWAN10488 46840, D:09.02.2023	09.02.2023 & 08.02.2025	-
6	Bhuruka Gases Limited, Plot no.206/207, Harohalli Industrial Area, Harohalli Taluk,	10	1	KGWAN18587 84943 Dated : 06-02- 2024	06.02.2024 & 05.02.2026	Standby
7	Rekha engeenier pvt ltd,. Vashkleen laundry services pvt ltd Plot No.. 125-P, 1st Phase, Industrial Area, Harohalli Taluk,	15	1	No: KGWAN10879 40345 Dated : 06-02- 2024	06.02.2024 & 05.02.26	-
8	Praras Bio Sciences Pvt, Ltd, Plot No. 132, Harohalli 1st Phase, KIADB Industrial Area, HarohalliHobli, Harohalli Taluk,	1	1	No: KGWAN15846 63681 Dated : 15.07.2023	15.07.2023&14 .07.2025	-

9	Authenticity, Plot 323-A, Phase 2 nd , Road No.12, Harohalli Industrial, Harohalli Taluk,	4	1	No: KGWAN10966 31878 Dated : 06-02- 2024	06.02.2024 & 05.02.2026	-
10	Sakthi Accumulators Pvt, Ltd., Plot-212, KIADB Industrial Area, Phase-2, Harohalli Taluk,	12	1	No: KGWAN17720 00667 Dated : 06-02- 2024	06.02.2024 & 05.02.2026	-
11	Ponni Lead Alloy Pvt Ltd, Plot no.32A, KIADB Industrial area, 2nd phase, Harohalli Taluk,	0.9	1	ಸಂಖ್ಯೆ :ಜಿಅಂಪಾ/ಅಂತರ್ಜ ಲ/ನಿರಾಕ್ಷೇಪಣಾ/ 01/2020-21, ದಿ: 10.03.2021	17.07.2019 & 16.07.2022	-
12	PD Navkar bio chem. Pvt ltd., Plot No.303A, KIADB Industrial area, 2nd phase Harohalli Taluk,	3	1	No: KGWAN17775 01936, Dated : 15.07.2023	15.07.2023 & 14.07.2026	Closed & Stand By
13	Motherland Garments pvt ltd., Plot no.178, KIADB Industrial area, 2nd phase, Harohalli Taluk,	12	1	No: KGWAN17772 3731 Dated : 06-02- 2024	06.02.2024 & 05.02.2026	-
14	Siddi Vinayaka Spechem Pvt Ltd., Sy no 293/1, Bannikuppe village, Harohalli Taluk,	2.25	3	ಜಿಅಂಪಾ/ಅಂತರ್ಜ ಲ/ನಿರಾಕ್ಷೇಪಣಾ/09 / 2020-21, ದಿ: 10.03.2021	17.07.2019 & 16.07.2022	Closed
15	Sbeecabales india pvt ltd., Plot no 267/6, KIADB, Harohalli hobli, Harohalli Taluk,	3.6	1	ಜಿಅಂಪಾ/ಅಂತರ್ಜ ಲ/ನಿರಾಕ್ಷೇಪಣಾ/11 /2020-21, ದಿ: 10.03.2021	17.07.2019 & 16.07.2022	-
16	B.R.S.Precision Manufacturing Pvt. Ltd., Plot No.1A, KIADB, Harohalli, Harohalli Taluk,	2	1	ಜಿಅಂಪಾ/ಅಂತರ್ಜ ಲ/ನಿರಾಕ್ಷೇಪಣಾ/15/ 2020-21, ದಿ: 10.03.2021	17.07.2019 & 16.07.2022	-
17	Adarsha Packaging Pvt Ltd., Plot # 338-A, 2nd Phase, KIADB Industrial Area, Harohalli Taluk,	20	1	KGWAN17952 46319 Dated : 29-04-2024	29.04.2024&28 .04.2027	-

18	Daifuku Manufacturing India pvt Ltd (Forgepro india pvt ltd.,) Plot no2,3 and 4 ,Harohalli industrial area, Harohalli Taluk,	20	1	ಜಿಆಂಪಾ/ಅಂತರ್ಜಫ ಎ/ನಿರಾಕ್ಷೇಪಣಾ/19/ 2020-21, ದಿ: 10.03.2022	26.08.2021 & 25.08.2023	-
19	Anthem Bio Seince., Harohalli industrial area, Harohalli Taluk,	24	1	KGWAN-1311278888, D:18.07.2023	18.07.2023 & 17.07.2025	Standby
20	E-Nano incintech., Harohalli industrial area, Haroahalli taluk,	5	1	KGWAN-1089230813, D:09.02.2023	09.02.2023 & 08.02.2025	Closed
21	India Agro Exportes Pvt Ltd., Yadumadu village, Haroahalli Hobali, Harohalli Taluk,	24.5	1	KGWAN-1737008607, D:08.02.2023	08.02.2023 & 07.02.2025	-
22	Mother Earth Environ Techpvt Ltd, Plot no 217, 2nd Phase, Harohalli industrial area, Harohalli Taluk,	1	3	KGWAN-1723585829, D:08.07.2022	08.07.2022 & 07.07.2024	-
23	Horizon Packs Pvt Ltd No 230(Cornor),2nd Phase, Harohalli IndustrialArea,Harohalli Taluk, Bengaluru South District.	24	1	KGWAN15157 23155 Dated : 18-07-2023	18.07.2023 & 17.07.2025	-
24	A.O.Smith India Water Products Pvt Ltd., survey no 300, 2nd Phase, Harohalli Inustrial Are,	24	2	KGWAN11165 57372 Dated : 18.07.2023	18.07.2023 & 17.07.2025	Standby
25	Chandralatha Enterprises pvt ltd., Plot 134,1st Phase Harohalli Industrial Area, Harohalli Taluk,	7.5	1	KGWAN16317 79674 Date:-21-06-2023	21.06.2023 & 20.06.2025	-
26	M/s Neoanthem Lifesciences Pvt Ltd, Plot No. 313-P, 314-P, 318-P, Survey No. 170, Bannikuppe Road, Harohalli Industrial Area – Phase - II,	24	1	KGWAN15447 45704	08.08.2024&07 .08.2026	Standby

27	Swaji Nutritionals Private Limited Harohalli Industrial Area -Phase - II, Harohalli Taluk, Bengaluru South District.	12	1	KGWAN15344 09444	12.08.2024 & 11.08.2027	-
28	The Bottling co Harohalli Industrial Area - Phase - II, Harohalli Taluk,	24	2	KGWAN11795 82110	07.08.2024 & 06.08.2027	-
29	Veer O Metals Harohalli Industrial Area - Phase - II, Harohalli Taluk, Bengaluru South District.	24	1	KGWAN14032 87902	01-03-2025	-
30	M/s. Kawasaki Manufacturing India Pvt. Ltd., Plot no.276-P2 & 277-P2, arohalli Industrial area, 2nd Phase, Harohalli Taluk,	16	2	KGWAN13001 06031	16.06.2025 to 15.06.2027.	-
31	M/s. Narasipur Auto Components Private Limited., No. 318H, KIADB Industrial Area, Industrial Area - Phase - II, Harohalli Taluk,	10	1	KGWAN10349 58001	23.06.2025 to 22.06.2027	-
Total Borewell			38			

Above 25m3 NOC details

Sl. No.	Company Name and Address	Permitted KLD	No. of Bore wells	NOC No	Permisstion Date & End Date	Less User Ground water
1	M/s. Dairy Classic Ice Creams (P) ltd., Unit-0, Harohalli Inustrial Are, Harohalli Taluk,	250	4	KGWAN1099 938100 Date:- 16-09-2023	16.09.2023 & 15.09.2025	Standby
2	M/s Stovekraft Limited, Harohalli Inustrial Are, Harohalli Taluk,	185	6	KGWAN1220 001371 Date:06-03-2024	06.03.2024 & 05.03.2026	-

3	M/s. Parsons Nutritionals Private Limited, Plot no.319c, 320A & B321, 2nd Phase, Harohalli Industrial Are, Harohalli Taluk,	100	3	KGWAN1395 180518 Date:- 03-04- 2024	03.04.2024 & 02.04.2026	-
4	Orchid Laminates Pvt, Ltd, Plot-298, Road No.1, Phase 2nd, Harohalli Industrial Are, Harohalli Taluk,	80	2	KGWAN185911 3862	04.03.2024 & 03.03.2026.	-
5	Orchid Laminates Pvt, Ltd, Unit-2 Plot-316, Road No.1, Phase 2nd, Harohalli Industrial Are, Harohalli Taluk,	45	3	No: KGWAN1574 164613 Dated : 05-03-2024	05.03.2024 & 04.03.2026	-
6	Dairy Classic Ice Creams (P) ltd., Unit- 02, Plat No. 292 B, Harohalli Industrial Are, Harohalli Taluk,	50	2	KGWAN182126 1879	31.12.2024 & 30.12.2026	Standby
7	M/s Tokai Rubber Auto Parts India Pvt Ltd., Plot no. 337, KAIDB, Harohalli Industrial Are, Harohalli Taluk,	150	2	KGWAN1862 602499 Date:- 22-09- 2023	22.09.2023 & 21.09.2025	-
Total Borewell			22			